

Theft of Fertilizers from F.A.C.T.

9234. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a large quantity of fertilizers have been stolen from the F.A.C.T., Alwaye and certain employees and officials are involved in it;

(b) if so, what steps have been taken by Government to check the theft; and

(c) action taken against those involved in it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). On the morning of 11-3-1974, it was noticed that some quantities of urea, ammonium sulphate and mixed fertilizers were missing from the Wharf godown. Immediately, a complaint was lodged with the police and a physical stock verification was taken. The physical stock verification revealed a loss 3 tonnes of urea, 1.6 tonnes of ammonium sulphate 0.8 tonnes of mixed fertilizers. The value of the fertilizers reported missing is about Rs. 4820/- The police have so far arrested five employees of FACT and one CISF personnel for suspected involvement in the case. All six persons have been suspended, consequent upon their arrest, pending further police investigation.

Contract acquired by F.E.D.O

9235. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether FACT Engineering and Design Organisation has acquired any major contract at any project recently;

(b) if so, the total amount thereof; and

(c) the total projects at present contracted by FEDO and the value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). The information is being collected and will be placed on the Table of the House.

Decision to convert Departmental Labour Courts into Full Fledged Courts

9236. SHRI Y. ESWARA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have taken a decision to convert departmental labour Courts into full-fledged Courts;

(b) if so, the salient features thereof;

(c) whether there is an increase in court fees and stamp duties due to which common people cannot seek justice; and

(d) if so, whether Government have taken a decision to bring down the Court fees and stamp duties?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) and (b). Labour Courts are constituted under the Industrial Disputes Act, 1947 for the adjudication of Industrial disputes relating to any matters specified in the Second Schedule of the Act and for performing such other functions as may be assigned to them under the Act. The procedure, powers and duties of the Labour Courts have also been laid down in the Act. The question of conversion into full-fledged courts does not arise.

(c) and (d) Court fees and stamp duties except in regard to the Supreme Court and Courts in the Union Territories, are the concern of the State

Governments. So far as the Government of India is concerned, there is no proposal at present to reduce the Court fees and stamp duties.

Amount recovered from ticketless travellers during 1972-73 and 1973-74

9237. SHRI SUKHDEO PRASAD VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the amount recovered by the Railways from ticketless travellers during the year 1973-74 is far too less as compared to the year 1972-73 though the number of ticketless travellers has increased; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No. There is only a marginal drop in the monthly average of the number of ticketless travellers detected and the amount recovered from them in 1973-74 as compared to 1972-73. The monthly averages have been taken into consideration because figures for 1973-74 are available upto the end of January, 1974 only.

(b) does not arise.

रेलवे द्वारा मध्य प्रदेश के पश्चिम निमाड क्षेत्र की उपेक्षा

9238. श्री गंगाधरण दीक्षित :

क्या रेल मंत्री यह बनाने की कृपा करेंगे कि:

(क) क्या रेल के विकास के मामले में सरकार मध्य प्रदेश के पश्चिम निमाड क्षेत्र को प्रथम प्राथमिकता करती रही है और इस क्षेत्र के जिनो कां मेल/एक्सप्रेस तथा यात्रीगाड़ी सेवा भी उपलब्ध नहीं है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

रेल मंत्रालय में उप-मंत्री (श्री सुहृद-शफी कुरेशी) : (क) जी नहीं। यातायात तथा परिचासन की आवश्यकताओं को ध्यान में रखते हुए इस क्षेत्र में मेल, एक्सप्रेस और सवारी गाड़ियों की व्यवस्था की गयी है।

(ख) प्रश्न नहीं उठता।

मध्य प्रदेश में आवश्यक मात्रा में खाद्यानों की एक स्थान से दूसरे स्थान की दुलाई

9239. श्री गंगाधरण दीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे चालू वर्ष के पहले दो महीनों में मध्य प्रदेश में आवश्यक मात्रा में खाद्यानों को एक स्थान से दूसरे स्थान पर लाने में असफल रही है ;

(ख) खाद्यान्न दुलाई का अनुमानित लक्ष्य क्या था और वास्तव में कितनी मात्रा में खाद्यानों की दुलाई हुई;

(ग) खाद्यानों की दुलाई के मार्ग में क्या बाधाएँ आयीं और इस सम्बन्ध में किन कठिनाइयों का अनुभव हुआ; और

(घ) स्थिति में सुधार करने के लिए क्या कार्यवाही की गई है अथवा करने का विचार है ?

रेल मंत्रालय में उप-मंत्री (श्री सुहृद-शफी कुरेशी) (क) में (घ) सूचना इकट्ठी की जा रही और मभा पटल पर रख दी जायेगी।

इन्दौर उच्च न्यायालय में अनिर्णीत पड़े मामले

9240. श्री नंदन चरण दीक्षित :
क्या विधि, न्याय और कम्पनी कार्ड मंत्री
यह बताने की कृपा करेंगे कि :

(क) इस समय इन्दौर (मध्य प्रदेश)
उच्च न्यायालय में कितने मामले अनिर्णीत
पड़े हैं; और

(ख) पाच वर्ष अथवा इससे अधिक की
अधि से अनिर्णीत पड़े मामलों की संख्या
कितनी है ?

विधि, न्याय और कम्पनी कार्ड मंत्री
(श्री एच० आर० गोखले) . (क) और
(ख) जानकारी एकत्र की जा रही है
और सदन के पटल पर रख दी जाएगी।

**नर्मदा परियोजना के निर्माण के कारण मध्य
प्रदेश के पूर्व निमराड जिले को हरसूब तहसील के
जलप्लावित हो जाने के लिये मुआवजा**

9241. श्री गंगाधर दीक्षित :
क्या सिंचाई और विद्युत मंत्री यह बताने की
कृपा करेंगे कि :

(क) क्या नर्मदा परियोजना के निर्माण
के कारण मध्य प्रदेश में पूर्व निमराड जिले की
हरसूब तहसील में अग्रिकाश क्षेत्र के जलाप्ला-
वित हो जाने की संभावना है;

(ख) उ न नहील के निवासियों को
जिनकी भूमि तथा सम्पत्ति जलप्लावित
हो जाएगी, मुआवजा देने के लिए सरकार का
क्या कार्यवाही करने का विचार है, और

(ग) क्या उस सबध में मध्य प्रदेश
सरकार ने केन्द्रीय सरकार का कोई अभ्यावेदन
किया है ?

**सिंचाई और विद्युत मंत्रालय में उप-मंत्री
(श्री सिद्धेश्वर प्रसाद) :** (क) और
(ख). मध्य प्रदेश सरकार द्वारा तैयार की
गई परियोजना रिपोर्ट (आर० एच०
860 के पूर्ण जलामय स्तर तक) से भाषूम
होता है कि नर्मदा परियोजना से हरसूब
तहसील में 156221 एकड़ क्षेत्र जलमग्न
होगा और 126 ग्राम प्रभावित होंगे।

प्रभावित होने वाले भूमि और सम्पत्ति
हेतु प्रतिपूर्ति, तथा विस्थापित व्यक्तियों,
जिन्हें वर्तमान गावों में और जहाँ आवश्यक
हो, नए आवास गावों को विकसित करके,
भूमिखण्डों को देकर सहवर्ती क्षेत्रों में पुनः
बसाने का प्रस्ताव है, के पुनर्वास के लिए
परियोजना रिपोर्ट में 24.89 करोड़ रुपये
का प्रावधान रखा गया है।

(ग) जी, नहीं।

**Ex-Managing Director of Hindustan
Antibiotics Limited joining M/s John
Wyth**

9242. SHRI BHALJIBHAI PAR-
MAR: Will the Minister of PETRO-
LEUM AND CHEMICALS be pleased to
state:

(a) whether the Ex-Managing Dir-
ector of Hindustan Antibiotics Limited
has joined M/s John Wyth as an
Adviser,

(b) whether some negotiations with
these companies and their associates
for a collaboration agreement for the
manufacture of Ampicillin by Hindus-
tan Antibiotics Limited were mainly
done by this gentleman and if so, the
broad features thereof;

(c) whether because of the role
played by this Ex-Managing Director
of Hindustan Antibiotics Limited the
agreement arrived at is in the best
interest of M/s John Wyth and is not

beneficial to Government Undertaking;

(d) the salient features of the agreement and what steps Government propose to undo the harm done to the public undertaking and to the Indian sector of Industry; and

(e) how many Indian firms had applied for Ampicillin manufacturing and the reasons for turning down their proposals?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir, as a consultant on M/s. John Wyth Ltd.'s Dyoscorea plantation at Bangalore.

(b) The said ex-Managing Director was also concerned with the negotiations. He retired on the 30th September, 1969, while approval of the Government to the collaboration agreement was conveyed to M/s. Hindustan Antibiotics Ltd. on 23rd January, 1971.

(c) and (d). No, Sir. The agreement secures for M/s. H.A.L. technology from M/s. American Home products Corporation and their technology and know-how in respect of Ampicillin Anhydrous, Ampicillin Trihydrate, Cloxacillin and Phenethicillin subject to the following conditions:

(i) Royalty at the rate of 5 per cent of the net sales value of the finished products;

(ii) duration of the agreement will be 7 years from the date of the commencement of commercial production of any one of the items mentioned above;

(iii) Exports shall be permitted to all countries except where the foreign collaborator has existing licensing arrangement for manufacture;

(iv) HAL will supply to the foreign collaborator and/or to its subsidiaries in India such quantities of semi-synthetic penicillin in bulk as it (they) may from time to time order from HAL provided that:

(a) the amount of compound (s) in bulk thus ordered for supply in respect of any calendar year shall not exceed an estimate of prospective requirement determined from time to time by American Home Products Corporation and/or its subsidiary(ies) and submitted to HAL and agreed to by HAL and the party to be supplied; and that

(b) the compounds in bulk will be sold to American Home Products Corporation and/or its subsidiary(ies) at reasonable prices and shall be such as to permit competition with HAL on an equitable basis, and that

(c) HAL shall not be liable to pay royalty on such sales made to American Home Products Corporation or its subsidiary(ies) in India.

(e). Out of the six applications received from Indian parties for manufacture of Ampicillin 3 were registered by DGTD and other 3 applications were rejected. In respect of these three applications, 2 were rejected as these involved heavy outflow of foreign exchange, and the third because the party failed to furnish requisite particulars.

Freeze on Prices of Petroleum Products

9243. SHRI M KATHAMUTHU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have imposed freeze on the prices of wide range of petroleum products;

(b) if so, the facts thereof;

(c) whether any of the oil companies have urged to reconsider this pricing policy; and

(d) if so, the broad outlines thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). Government fix the ceiling selling prices of products like kerosene, diesel oil, petrol, etc., which are called bulk refined or formula products. There are a variety of non-formula products for which prices are fixed by the oil companies themselves

In the wake of the steep increase in the prices of crude oil in January 1974, instructions were sent to the oil companies to obtain the approval of the Government for increasing the prices of non-formula products beyond levels prevailing on 20th January, 1974. Subsequently, the oil companies including IOC, represented that implementation of these instructions of Government would create certain problems to the oil companies. In response to this, revised instruction have been issued, whereby the increases/decreases in the prices of non formula products may generally be related to the increase/decrease in the F.O.B. price of crude oil which is recognised by Government from time to time, for purposes of pricing of bulk refined products and such other authorised increases as are allowed by the Government in the ceiling selling prices of products used for the production of non-formula products. The quantum of statutory levies such as basic excise duty will continue to be reflected in the determination of such price. Prices thus determined shall be the maximum for fixation within which it would not be necessary to seek the approval of the Government

Proposal to Manufacture Oil Rigs in Collaboration with Rumania

9244. SHRI M. KATHAMUTHU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have a proposal to manufacture oil rigs in collaboration with Rumania; and

(b) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS SHRI SHAHNAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

Distribution of Fertilizers Produced by Private Sector Units

9245. SHRI GAJADHAR MAJHI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) the names of fertiliser plants in private sector which have been issued letters of intent and licences for production during the current year;

(b) whether Government propose to organise the distribution of fertiliser produced by the plants in the private sector through Government's own agencies or through the cooperative societies; and

(c) whether Government are aware that fertiliser is being sold at exorbitant prices in the country, if so, the steps proposed to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) During the current year 1974, the Letters of Intent have been issued to the following companies in the private sector for setting up additional fertilizer capacity.

S. No.	Name of the party	Date of issue of letter of intent	Remarks
1	Delhu Cloth & General Mills Co. Ltd.	28-1-74	Further substantial expansion of their existing fertilizer plant at Kota in Rajasthan.
2	Nagarjuna Fertilizers Ltd	30-1-74	For the establishment of a new fertilizer plant at Kakinada in Andhra Pradesh.
3	Gujarat State Fertilizer Co. Ltd.	16-4-74	Substantial expansion of their existing fertilizer plant at Baroda in Gujarat.
4	Mysore State Industrial Development Corpn. Limited	20-4-74	Establishment of a new fertilizer industrial undertaking at Mangalore in the Karnataka State.

(b) It is the intention of Government to increase the share of co-operatives and other institutional agencies for the distribution of fertilizer produced indigenously.

(c) The maximum sale price of major nitrogenous fertilizers, viz., Urea Amm. Sulphate and Calcium Amm. Nitrate have already been fixed under the Fertilizer Control Order 1957. The State Governments, who have been vested with powers under the Fertilizer Control Order, take action to ensure that there is no black-marketing in fertilizers. The State Governments have been advised to be vigilant in this regard.

Lapse of Rural Electrification Schemes and Allocation in States

9246. SHRI DHAMANKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether many of rural electrification schemes in the country have been given up and several States have allowed their allocations to lapse; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD). (a) and (b). The programme of rural electrification is formulated by the State Governments and financed out of their State Plan Outlays.

Rural Electrification Schemes are also posed by State Electricity Boards for loan assistance to the Rural Electrification Corporation Ltd., a public sector undertaking set up by the Government of India. After the Schemes are sanctioned amounts are disbursed in instalments according to the physical progress of the Schemes. The different schemes sanctioned by the Corporation are at different stages of implementation. No scheme has been given up and no amount has lapsed.

वर्तमान चुनाव पद्धति बदलने का प्रस्ताव

9247. श्री चन्द्रलाल चन्द्राकर : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का ध्यान वर्तमान चुनाव पद्धति बदलने की विपक्षी दलों की मांग की ओर दिलाया गया है,

(ख) क्या सरकार को इस संबंध में उन से कुछ सुझाव मिले हैं;

(ग) यदि हां, तो उन पर सरकार की क्या प्रतिक्रिया है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) :

(क) और (ख). इस विषय में कुछ वर्षों में व्यक्त किए गए विचारों और निर्वाचन-विधि संशोधन-विषयक संयुक्त समिति के कुछ सदस्यों द्वारा दिए गए सुझावों को छोड़कर, सरकार को विरोधी दलों से कोई अन्य सुझाव प्राप्त नहीं हुए हैं ।

(ग) सरकार का विचार है कि वर्तमान निर्वाचन-पद्धति में कोई परिवर्तन अपेक्षित नहीं है ।

परिवहन कठिमाईयों का बिबेसों को लीह अयस्क के निर्यात पर प्रभाव

9248. श्री जन्मलाल चन्नाकर : क्या रेल मंत्री यह बताने को तैयार करेंगे कि :

(क) क्या लीह-अयस्क के निर्यात में वृद्धि न होने का एक कारण यह भी है कि इसके परिवहन के लिए रेलवे समय पर और पर्याप्त संख्या में वैननों की मज्जाई नहीं कर पाती;

(ख) यदि हां, तो परिवहन कठिनाइयों को दूर करने के लिए क्या उपाय किये गये हैं; और

(ग) स्थिति के बज तक सामान्य होने की संभावना है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शाफी कुरेशी) : (क) और (ख). विगत वित्तीय वर्ष में निर्यात के लिए लीह-अयस्क के लदान में वृद्धि नहीं हुई । इसका कारण

रेल परिवहन में स्वाभाविक रूप से होने वाला गत्याबरोध नहीं बल्कि कई बाहरी कारण थे जैसे गर्मियों में बिजली की कटौती, उसके बाद तूफान और टूट-फूट, कई बंदरगाहों और रेलों पर अचानक हड़तालों और आन्दोलनों का ताता, रेल उपकरणों की चोरिया, रेल पथ पर धरना तथा नागरिक उपद्रव आदि । इनका गाड़ी संचालन पर प्रायः निरन्तर दुष्प्रभाव पड़ा और बड़ी संख्या में माल डिब्बे रुके पड़े रहे ।

(ग) रेलों पर काम की स्थिति सामान्य हो जाने पर रेलों द्वारा निर्यात के लिए अयस्क की दुलाई में सुधार हो जाना चाहिए ।

Impact of Faulty Distribution System of Furnace Oil on Industries in Punjab

9249. SHRI MOHINDER SINGH GILL;
SHRI DEVINDER SINGH GARCHA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether furnace oil shortage caused by the faulty distribution system of I.O.C. and other oil-selling agencies has very seriously affected the industrial sector in Punjab;

(b) whether many bogus concerns are procuring oil from I.O.C. and other agencies and selling the same in black-market reaping rich profits; and

(c) if so, whether Government have received any representations from the State's industrial units to revise its policy of oil distribution?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Guidelines for distribution of available furnace oil are laid down by the Standing Committee on

Furnace Oil constituted by the Government. Oil companies including the IOC follow the distribution pattern decided by the Standing Committee. According to these guidelines oil companies were meeting since January 1974 upto 90 per cent of customers requirements based on their 1973 off-takes. From May onwards certain specified industries will continue to get 90 per cent requirements as above but cuts to other industries will be increased by a further 10 per cent.

(b) Government have since issued Furnace Oil (Fixation of Ceiling Prices and Distribution) order, 1974 which has come into effect from 1st April 1974. This Order prohibits sale of furnace oil by any person other than a dealer and provides with the necessary powers to the State Governments for taking action against black-marketing and other malpractices

(c) Representation have been received from individual industrial units from time to time with regard to the system of distribution as also requirements of individual units. These are considered by the Standing Committee on Furnace Oil on the recommendations from the respective controlling authorities and in line with the general policy.

Setting up of an Electronic Complex in Chandigarh

9250. SHRI MOHINDER SINGH GILL: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether an officer of the Institute of Designs of Electrical Instruments along with a United Nations expert recently visited Chandigarh in connection with the setting up of an electronic complex to boost the power supply in the Union Territory; and

(b) if so, when will this scheme be finalised and work started on the project?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRA-SAD): (a) and (b). Information is being collected and will be laid on the Table of the House.

Loss caused by anti-social elements to Railways during the last one year

9251. SHRI N. TOMBI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have assessed the amount of losses caused by anti-social elements to passenger trains and local shuttle trains in the rural areas during the last year; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes, Rs. 9.50 lakhs approximately.

(b) Anti-social elements committed theft and damages of the coach fittings such as, fans, bulbs, dynamos, etc. at opportune moment and places, particularly at wayside stations of the rural areas, where Railway Protection Force Staff are not posted.

मध्य रेलवे कर्मचारी संघ (सेंट्रल रेलवे एम्प्लॉय-ईज एसोसिएशन) की शर्तों

9252. श्री हुकम चन्द कछवाह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य रेलवे कर्मचारी संघ (सेंट्रल रेलवे एम्प्लॉयईज एसोसिएशन) ने 22 और 23 फरवरी, 1974 को हुए अपने

10 वें वार्षिक सम्मेलन में पारित किये गये संकल्पों में सरकार से बहुत सी मांगें की हैं; और

(ख) यदि हा, तो तत्सम्बन्धी मुख्य बातें क्या हैं और उन पर सरकार ने क्या कार्य-वाही की है ?

रेल मंत्रालय में उप सची (श्री मोहम्मद काकी कुरेशी) : (क) जी हा ।

(ख) मार्गें दम प्रकार हैं .--

- (1) मध्य रेलवे कर्मचारी मध को मान्यता दी जाये ।
- (2) रेल कर्मचारियों का बोनस दिया जाये ।
- (3) रेलों के लिए स्वायत्तनिगम बनाया जाये ।
- (4) अनुसूचित जातियों और अनुसूचित जन-जातियों के लिए आरक्षण और पदोन्नति वाले श्रेणियों में उनका कोटा भरा जाये ।
- (5) सुरक्षित कर्मचारियों का स्थानान्तरण बन्द किया जाये ।
- (6) शोलापुर मण्डल को फिर से मध्य रेलवे में मिलाया जाये ।
- (7) प्वाइंट रेटिंग सिस्टम और रीग्रेडे-शन के जरिये ग्रंथे गये कार्य मन्थान के बाद रेल कर्मचारियों का पुनर्वर्गिकरण किया जाये । तब तक के लिए नैमित्तिक कर्मचारियों सहित सभी रेल कर्मचारियों को अन्तर्निम वेतन वृद्धि दी जाये ताकि उनकी परिलब्धिया एम० एम० टी०, एल० आई० सी० जैसे सरकारी / निजी उपक्रमों के कर्मचारियों की परिलब्धियों के बराबर की जा सके । महंगाई भत्ता छः

महीनों में औसतन 4 प्वाइंट की प्रत्येक वृद्धि के लिए निर्वाह सूचकांक की बढ़ी हुई लागत के शत-प्रतिशत और बिन्दु दर बिन्दु निष्प्रभावन के आधार पर दिया जाये ।

- (8) रेल कर्मचारियों को सभी लोक-तांत्रिक अधिकार दिये जायें । अनु-शासन और अपील नियमों में भारत के संविधान की धारा 311 के अनुरूप उपयुक्त संशोधन किया जाये और मेवा में निलम्बन को मुख्य दण्ड माना जाये ।
- (9) अतिवार्य सेवा अधिनियम को निरस्त किया जाये ।
- (10) गाड़ियों में काम करने वाले दूसरे कर्मचारियों को रनिंग भत्ता दिया जाये ।
- (11) रेल मेवा में श्रेणिया समाप्त कर दी जाये ।
- (12) जब तक रेल कर्मचारियों के वेतन आवश्यकता पर आधारित न्यूनतम वेतनों के साथ जोड़े नहीं जाते तब तक रेल कर्मचारियों को 10,000 रुपये तक की वार्षिक ग्रामदानी तक आयकर की छूट दी जाये और आय कर के निर्धारण के लिए सभी निविष्ट रकम पर छूट दी जाये ।
- (13) एक सप्ताह में काम के 40 घण्टे हीन चाहिए और प्रत्येक शनिवार और रविवार को साप्ताहिक छुट्टी माना जाना चाहिए । यदि कर्म-चारियों को इस दिन बुलाया जाये तो उन्हें दुगना आर्थिक लाभ दिया जाना चाहिए ।
- (14) रेलवे की घनाज की दुकानें खोली जानी चाहिए ।

- (15) ड्यूटी पर जाने वाले कर्मचारियों के लिए गाड़ियों में स्थान आरक्षित किये जाने चाहिए।
- (16) रेलवे एम्पलाईज इन्शुरेंस सोसाइटी, गोरखपुर, एल०आई०सी०, आर० ई० सी० आई०, कलकत्ता को दी जाने वाली रकम का सही-सही हिसाब रखा जाना चाहिए।
- (17) भविष्य निधि की स्लपें जारी करने की वर्तमान प्रणाली में परिवर्तन किया जाये और उनके बदले बैंकों के लेन-देन के आधार पर पासबुक खोली जाये।
- (18) नागपुर मण्डल में अनाज के संकट के कारण किये गये आन्दोलन की अवधि के लिए वेतन में कटौती रोक दी जाये।

ऐसे मुद्दे समय-समय पर उठाये जाते हैं और उन्हें मान्यता प्राप्त फ़ेडरेशनों के साथ विभिन्न स्तरों पर की जाने वाली स्थायी वातावरण और संयुक्त परामर्श तंत्र की बैठकों में बातचीत द्वारा तय कर लिया जाता है। उल्लिखित मांगों पर विचार किया गया है और यथा व्यावहारिक कार्रवाई की गई है।

गैर-मान्यता प्राप्त यूनियनों द्वारा भेजे गये मामलों के बारे में अधिकारियों का निदेश

9253. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने प्रवर रेलवे अधिकारियों को कोई निदेश जारी किये हैं कि गैर-मान्यता प्राप्त यूनियनों के पदधारियों द्वारा भेजे गये मामलों पर कोई विचार न किया जाये ; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) और (ख). गैर-मान्यता प्राप्त यूनियनों से प्राप्त अभ्यावेदनों पर यथावत विचार किया जाता है और यथा व्यावहारिक कार्रवाई की जाती है।

हरियाणा में सिंचाई और विद्युत परियोजनाएं

9254. श्री हुकम चन्द कछवाय : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार इस समय हरियाणा में सिंचाई और विद्युत की कौन-कौन सी परियोजनाएं चला रही है ;

(ख) इस समय कितनी परियोजनाएं सरकार के विचाराधीन हैं ;

(ग) गत दो वर्षों में केन्द्रीय सरकार ने राज्य सरकार को कितनी वित्तीय सहायता दी, राज्य सरकार के इस उद्देश्य के लिए कितनी सहायता मांगी थी ; और

(घ) वित्तीय वर्ष 1974-75 के दौरान इस शीर्ष के अन्तर्गत राज्य सरकार को कितनी वित्तीय सहायता देने का विचार है ?

सिंचाई और विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) हरियाणा में कोई केन्द्रीय सिंचाई अथवा विद्युत परियोजना नहीं है।

(ख) हरियाणा सरकार द्वारा प्रस्तावित 6 सिंचाई और 2 विद्युत परियोजनाओं की जांच की जा रही है।

(ग) और (घ). राज्य योजनाओं के लिए राज्यों को केन्द्रीय सहायता ब्लाक ऋणों एवं अनुदानों के रूप में दी जाती है और यह किसी विशिष्ट स्कीम, परियोजना अथवा विकास शीर्ष के साथ जुड़ी हुई नहीं होती है। हरियाणा सरकार को उनकी 1972-73 और 1973-74 की वार्षिक योजनाओं के लिए दी गई केन्द्रीय सहायता निम्न प्रकार से है :—

	करोड़ रुपये
1972-73	16.46
1973-74	15.99

इसके अतिरिक्त, क्रमशः 9.49 करोड़ रुपये और 12.92 करोड़ रुपये की विशेष ऋण सहायता भी इन वर्गों के दौरान कुछ सिंचाई परियोजनाओं के लिए योजना से बाहर दी गई है।

हरियाणा सरकार को उनकी 1974-75 की वार्षिक योजना के लिए 15.99 करोड़ रुपये की केन्द्रीय सहायता का आवंटन किया गया है।

महाराष्ट्र में 1974-75 में बनाये जाने वाले उपरि-पुल

9255. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) महाराष्ट्र में वित्तीय वर्ष 1974-75 में कितने नये उपरि-पुल बनाने का प्रस्ताव है ;

(ख) कितने ऐसे पुलों के निर्माणार्थ प्रस्ताव राज्य सरकार ने केन्द्र को भेजे हैं ; और

(ग) सरकार का वित्तीय वर्ष 1974-75 में राज्य में नये पुलों तथा उपरि-पुलों के निर्माण पर कितना खर्च करने का विचार है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) से (ग). सूचना इकट्ठी की जा रही है और समापटल पर रख दी जायेगी।

सेन्ट्रल रेलवे में प्लेटफार्मों पर बिजली से प्रकाश की व्यवस्था

9256. श्री हुकम चन्द कछवाय : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सेन्ट्रल रेलवे में इस समय कितने प्लेटफार्मों पर बिजली से प्रकाश की व्यवस्था नहीं है ;

(ख) चालू वित्तीय वर्ष में वहां इसी की व्यवस्था करने के लिए क्या कार्यवाही की गई है; और

(ग) इस सम्बन्ध में सरकार की भावी योजना क्या है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) मध्य रेलवे में 310 स्टेशनों के प्लेटफार्मों पर बिजली नहीं लगी है।

(ख) 15 स्टेशनों के प्लेटफार्मों पर 1974-75 में बिजली लग जाने की आशा है।

(ग) ज्योंही निम्न वोल्टता वाली बिजली की सप्लाई आसपास उपलब्ध हो जायेगी, त्योंही अन्य स्टेशनों पर बिजली लगाने का विचार किया जायेगा।

Survey of Continental Shelf by Shell International Petroleum Company

9257. SHRI C. JANARDHANAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Shell International Petroleum Company has conducted a Seismic Survey in regard to the oil prospects of the Continental Shelf adjoining Kerala;

(b) if so, the broad features of their report and the action taken in this regard;

(c) whether Government have got any information indicating two places in Kerala where oil is likely to be found; and

(d) if so, the broad outlines of the proposal and action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) As the work carried out by Shell International was along widely spaced lines, additional reconnaissance work is required to determine the petroleum prospects and locate drillable structures. Such work would be undertaken by ONGC after the Seismic ship and equipment ordered by it is received in 1975 and in accordance with the priorities that may be decided upon by the Commission in respect of various offshore regions on comparative merits.

(c) Yes, Sir.

(d) The places namely Varkala in Travancore and Vallangi in erstwhile Cochin State were investigated, and found to be not prospective.

Public Notice given by Shriram Refrigeration Industries Limited to Manufacture Electronic/Pneumatic Gauges

9258. SHRI VARKEY GEORGE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Shriram Refrigeration Industries Ltd., New Delhi have given notice that it proposes to take up the manufacture of Electronic and Pneumatic Gauges;

(b) if so, whether Government are aware that this Company belongs to Shriram D.C.M. Group which is listed as the monopoly group; and

(c) what steps are being taken by Government to restrict industrial activity of large industrial houses to protect the interests of small and medium scale industries already in the line?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). A notice under Section 21 of the Monopolies and Restrictive Trade Practices Act 1969 has been received on 11-4-74 from Shriram Refrigeration Industries Limited to manufacture Electronic and Pneumatic gauges. The company belongs to Shriram Group of companies. Though it has not yet got itself registered under section 20 of the Monopolies and Restrictive Trade Practices Act, it has nevertheless been found to be registerable under the said Act. Accordingly a show cause notice has been issued to the company on 30-1-74 asking it to seek registration under the said Act. The company has not as yet applied for registration in response to the said show cause notice.

(c) Information is being collected and will be laid on the Table of the House.

Piling up of Naphtha at Cochin Refinery

9259. SHRI RAMACHANDRAN KADANNAPPALLI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether naphtha is being piled up in Cochin Refinery due to the failure of FACT to lift it;

(b) whether this has resulted in allowing down the production; and

(c) if so, what steps are being taken to lift naphtha from the Refinery and enabling them to run at full capacity?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). Due to certain maintenance and operational difficulties, FACT Cochin was not operating at its full capacity during March-April, 1974, and, therefore did not lift naphtha to the extent it was expected to do. Naphtha has, therefore, been accumulating in the refinery's storage tanks but the production in the refinery is not being slowed down on this account as all available steps like maximising gasoline production, stopping of naphtha to crude, coastal movement to other ports and export of naphtha are being taken to ease the situation.

बंशाली एक्सप्रेस का भागरा फोर्ट तक विस्तार

9260. श्री चन्द्र शंशानी : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार पूर्वोक्त रेलवे में सिलीगुड़ी तथा कासगंज जंक्शन के बीच चलने वाली बंशाली एक्सप्रेस का भागरा फोर्ट स्टेशन तक विस्तार करने का है; और

(ख) यदि हां, तो कब तक ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

विदेशी तेल कम्पनियों द्वारा खनिज तेल के मूल्यों में वृद्धि

9261. श्री चन्मूलाल चन्नाकर: क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सभी तीनों विदेशी कम्पनियों ने खनिज तेल के मूल्यों में वृद्धि करने का निर्णय किया है ; और

(ख) यदि हां, तो उस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) जी हां।

(ख) इन कम्पनियों को इन के द्वारा मांगी गई दरों पर विदेशी मुद्रा दी जाती है ताकि आयात में कोई कमी न होने पाये। इस प्रश्न पर, कि कच्चे माल की बढ़ी हुई कीमत तथा इन कम्पनियों द्वारा उत्पादित किये गये शोधित उत्पादों की कीमत में किस सीमा तक राहत दी जाय, सरकार विचार कर रही है।

पश्चिम बंगाल सरकार द्वारा गंगा नदी पर तटबंध बनाया जाना

9262. श्री जगदीश नारायण मंडल : क्या सिन्धुई और बिछुत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि राजमहल कस्बे (बिहार)

में गंगा नदी की पार झाल्दा जिले में पश्चिम बंगाल सरकार लगभग 100 किलोमीटर लम्बे तटबंध का निर्माण कर रही है, जिसके कारण वर्षा ऋतु में गंगा नदी का प्रवाह रुक जाता है और भारी-भूकटाव के कारण राजमहल और उसके आस पास के विद्यार राज में गम्भीर स्थिति पैदा हो गई है; और

(ख) यदि हा, तो यह सुनिश्चित करने के लिए सरकार क्या कार्यवाही कर रही है कि बिहार के क्षेत्रों में कठिनाई उत्पन्न नहीं होती।

सिचाई और विद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद) . (क) और (ख) गंगा के बाएँ किनारे पर फरक्का बराज के बाएँ जलोत्थान बंध में कालिन्दी नियामक तक 43 किलोमीटर लम्बा एक तटबंध पश्चिम बंगाल सरकार द्वारा गत वर्ष बनाया गया था। बिहार राज्य सरकार के अनुसार राजमहल के निकट दक्षिण तट पर तथा उसके महवर्ती क्षेत्रों में पिछले वर्षों से कटाव हो रहा है और उक्त तटबंध के बनने से पूर्व आरम्भ हो गया था। अतः यह कटाव तटबंध के कारण नहीं हुआ है।

Supply of Lubricants by IOC to National Oil Company Calcutta

9263 SHRI SAMAR GUHA Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Indian Oil Corporation Limited has been recently directed to provide huge quantity of Mineral Base Oil Stocks and other lubricant products to the National Oil Company, Calcutta;

(b) whether their demand of increased quota was earlier rejected by the Indian Oil Corporation Limited,

Calcutta and Bombay for the Company's demand has never been bona fide, and

(c) the consideration for which the recent sanction has been accorded to the said Company and facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) No Sir, no such directive has been given to the IO

(b) The information in this regard is being collected and will be laid on the table of the House in due course

(c) Does not arise, in view of the reply given to part (a) above

Hindi Version of Acts

9264 SHRI S C SAMANTA Will the Minister of LAW JUSTICE AND COMPANY AFFAIRS be pleased to state

(a) whether the authorised Hindi version of the Motor Vehicles Act is available,

(b) if not, the time by which it will be made available, and

(c) the particulars of the other Acts, Hindi versions of which are at the preparation stage or which are pending to be translated or which have not been taken up for translation so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY). (a) No, Sir

(b) An authentic Hindi version of the Act is likely to be published in the official Gazette in about four months

(c) Authentic Hindi versions of 320 Central Acts are available Out of the remaining 400 Central Acts in the India Code, Hindi translations of 160

Central Acts have been finalised and are at different stages of printing for being submitted for authentication and publication. Work relating to the preparation of Hindi versions of 25 Central Acts is in progress. Hindi versions of 215 Central Acts still remain to be prepared.

Construction of Over-Head Foot Bridge at Kangra Valley Re-alignment Project

9265. SHRI BHALJIBHAI PARMAR: Will the Minister of RAILWAYS be pleased to state

(a) whether Government have received any representations from the Panchayats of Kangra District and M.Ps. regarding construction of over-head foot bridge at the point change No. 5850 on the Kangra Valley Railway re-alignment project which has been diverted due to construction of Pong Dam;

(b) whether due to this diversion some of the incoming public thoroughfares have been closed causing great difficulties to the local residents of that area, and

(c) if so, what is the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes

(b) and (c). A path-way crosses the alignment at Chainage 5850. Since the height of cutting is 45' and site conditions are very difficult here, it is not feasible to provide a Foot-over-Bridge at this location. However, a Foot-over-Bridge is being provided at Chainage 5050, where the height of cutting is only 15'. This

location is only 800' away from the Chainage 5850. The path-way at Chainage 5850 is proposed to be connected to the proposed Foot-over-Bridge at Chainage 5050. The public using the path-way at Chainage 5850 can conveniently use the Foot-over-Bridge at Chainage 5050, as a detour to this extent is not abnormal in hilly terrains.

Deduction of Wages of Station Masters, Assistant Station Masters due to Non-Acceptance of Medical Certificates by Authorities (Northeast Frontier Railway)

9266 SHRI B K DASCHOWDHURY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the wages of Station Masters and Assistant Station Masters of Northeast Frontier Railway are indiscriminately deducted by the Northeast Frontier Railway authorities at Tinsukia, Badarpur, New Gauhati, Alipurduar Junction and Maldah town,

(b) whether in all the above cases, excepting that of Alipurduar Junction, the Northeast Frontier Railway authorities violated the standing instructions of the Railway Board in accepting the Private Medical Certificates and even the Railway Medical Certificates, and

(c) if so, the action taken against the officials responsible for ordering such illegal wage-cut ignoring the standing regulations?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) No.

(b) No.

(c) Does not arise.

Action taken on Memorandum by All India Loco Running Staff Association, North Eastern Railway

9267. **SHRI BHOGENDRA JHA:** Will the Minister of RAILWAYS be pleased to refer to the reply given to Starred Question No. 138 on the 20th November, 1973 regarding demands of All India Loco Running Staff Association, North Eastern and state:

(a) whether the Association's President Shri M. S. Narasingham had sent a memorandum dated 16th April, 1973 to the General Manager, North Eastern Railway; and

(b) if so, action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Proposal for setting up of Power Stations for Railways

9268. **DR. RANEN SEN:** Will the Minister of RAILWAYS be pleased to state:

(a) whether any decision has been taken on the proposal for setting up three captive power stations for the Railways; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) The proposals under consideration consist of setting up of three captive power stations—one each in West Bengal, U.P. and Bihar, inter-connected with the grid system of the Electricity Boards for economic operation, to provide assured power supply for electric traction and other important railway installations. In addition it is also proposed to expand the capacity of the Railways' existing

Power-Station at Kalyan (Chhola). Feasibility studies are presently in hand.

Arrest of an A.S.I. of C.I.S.F. at Sindri Fertilizer Factory

9269. **SHRI YAMUNA PRASAD MANDAL:**
SHRI RAM BHAGAT PASWAN:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether an A.S.I. of C.I.S.F. was arrested at Sindri Fertilizer Factory of the Fertilizer Corporation of India recently; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Yes, Sir. Two A.S.I.s of C.I.S.F. posted in the Sindri Fertilizer Factory were arrested by the local Police alongwith five employees of the Sindri Unit in connection with the theft of a scrap copper shell which took place on the 2nd February, 1974. The police is taking further action in the case.

Recovery of Under Charges on Luggage Tickets booked from Lalru to Saharanpur (Northern Railway)

9270. **SHRI MAHADEPAK SINGH SHAKYA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether a sum of Rs. 13.60 was recovered as under-charges on Luggage Ticket Nos. 855920, 855917 and 855918 booked from Lalru to Saharanpur, Northern Railway on 2nd January, 1974;

(b) if so, whether on further check, a sum of Rs. 16.50 more was realised as under-charges on the same luggage tickets at the initiative of the Supervisory Staff; and

(c) if so, action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) Yes.

(c) The staff held responsible are being taken up. Instructions have been issued to exercise frequent checks at Saharanpur to prevent under-charging.

Production of certain items by M/s May and Baker

9271. **SHRI K S. CHAVDA:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the licensed capacity of M/s May and Baker Limited for Flagyl tablets;

(b) whether this Company is producing in excess of the licensed capacity;

(c) what was its production of Flagyl during the last three years, year-wise;

(d) whether there are Indian firms producing 'Metranitazole' what are their prices vis-a-vis the prices charged by M/s May and Baker; and

(e) what are the remittances made by this Company abroad during the last three years year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c) and (e). Statement I indicating the licensed capacity of M/s. May & Baker Ltd. for Flagyl tablets, their production and remittances during 1971 and 1972 is laid on the Table of the House [Placed in Library. See No. LT-6928/

74). Figures for production and remittances for the year 1973 are being collected and will be laid on the Table of the House.

(d) No other unit in the organised sector is producing bulk Metronidazole. Metronidazole tablets are produced by other units also and prices approved for them vis-a-vis May and Baker are indicated in Statement II. [Placed in Library. See No. LT-6928/74].

Detention of Train No SG11 Up in Sealdah Division

9272. **SHRI BHOLA MANJHI: SHRI RAMAVATAR SHASTRI:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether on the 19th April, 1973 train No. SG11 Up had to be detained at Signal of Kalighat station in Sealdah Division, Eastern Railway due to failure of a point which was to be negotiated by the said train;

(b) whether the Divisional Signal and Telecommunication Engineer, Sealdah, Eastern Railway travelling by the said train instigated the travelling public to agitate against the Assistant Station Master on duty and also took a leading part along with members of public; and

(c) whether the matter was reported by the A.S.M. and if so, how the said report was disposed of?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) SG 11 Up was detained on 19-4-1973 at U.P. starter Kalighat Station not due to failure of point but due to failure of colour light signals.

(b) Divisional Signal and Telecommunication Engineer, Sealdah was travelling by the said train. He did not indulge in agitating the travelling public against the A.S.M. on duty.

(c) A report was sent by the A.S.M. after examining the details of the case and necessary enquiries, the report has been filed.

श्री ए० के० रे को उच्चतम न्यायालय का न्यायाधीश नियुक्त किये जाने के विरुद्ध दायर की गई याचिका

9273. श्री मल खन्व डारा : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन व्यक्तियों के क्या नाम हैं जिन्होंने श्री ए० के० रे० का भारत क मुख्य न्यायाधीश के पद पर नियुक्ति के विरुद्ध दिल्ली उच्च न्यायालय में याचिका दायर की थी अथवा कोई अन्य कार्यवाही की थी और उसका परिणाम क्या निकला; और

(ख) विधि विभाग की ओर से पैरवी करने के लिए कितनी वकीलों को नियुक्त किया गया और इन पर सरकार को कितना व्यय करना पड़ा ?

विधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) रिट-याचिकाएँ श्री जितेन्द्र मोहन गुप्त, श्री पी० ए० लखनपाल, श्री धर्म सिंह राठी और श्री दलजीत कुमार टण्डन द्वारा दायर की गई थी। सभी याचिकाएँ दिल्ली उच्च न्यायालय द्वारा खारिज कर दी गईं।

(ख) प्रार्थियों की ओर से भारत के महा-यादवादी, भारत के महा सालिस्टिड, भारत के अपर महा सालिस्टिड और केन्द्रिय सरकार के स्थायी वाउलेट, श्री एस० एस० चड्ढा ने बहरा की और इस मद्दे 26,345 रुपये की राशि व्यय की गई।

एक प्रतिनिधि मंडल की बैठक

9274. श्री रामाबतार शास्त्री: क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गत 27 मार्च को अखिल भारतीय ट्रेड यूनियन कांग्रेस के महासचिवों तथा इंडियन रेलवे वर्कर्स फेडरेशन के अध्यक्ष श्री एम० ए० डांगे और उसकी कार्यकारी अध्यक्ष, श्रीमती पार्वती कृष्णन ससद सदस्या का कोई प्रतिनिधि मंडल उनसे मिला था;

(ख) यदि हा, तो क्या उन्होंने उनसे कोई बातचीत की थी अथवा उन्होंने उन्हें कोई प्रस्ताव या ज्ञापन दिया था; और

(ग) उसके सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरेशी) : (क) जी हाँ।

(ख) और (ग) ज्ञापन में उल्लिखित मुख्य बातें इस प्रकार हैं।—

(1) नव गठित इंडियन रेलवे वर्कर्स फेडरेशन को मान्यता प्रदान करना।

(2) कर्मचारियों के प्रतिनिधियों के साथ रेलवे कर्मचारियों की उन मांगों पर बातचीत की जाये जिन्हें रेल कर्मचारियों कावेंशन ने अपनी 27-2-1974 की बैठक में सुचीबद्ध किया था।

जहाँ तक उपर गद (1) का सम्बन्ध है 4-2-1974 को हुई बैठक में जिसमें रेलों पर मान्यता प्राप्त दो फेडरेशनों के पदाधिकारियों और 4 केन्द्रीय ट्रेड यूनियन सगठनों आदि के प्रतिनिधियों ने भाग लिया था। एक आश राय बर्नी थी कि श्रमिकों और प्रशासन के बीच बातचीत और समझौते के लिए केवल एक यूनियन होनी चाहिए इस

यनियन का आधार विस्तृत हो और यह इतनी लोकप्रिय हो कि उस में रेल कर्मचारियों के सभी वर्गों एवम् कोटियों का पर्याप्त प्रतिनिधित्व हो। इस सम्बन्ध में, एक और फेडरेशन को मान्यता प्रदान करने का विचार सामायिक नहीं समझा जाता है। जहां तक मद (2) का सम्बन्ध है, बातचीत की गयी है और विविध मार्गों के सम्बन्ध में सरकार की प्रतिक्रिया लोक सभा में रेल मंत्री के 2 मई 1974 के भाषण में निर्दिष्ट है।

Shortage of Life Saving Drugs and Chemicals

9275. SHRI RAGHUNANDAN LAL BHATIA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there is a dearth of life savings drugs and chemicals in the country;

(b) if so, the steps taken by his Ministry to make them available in adequate quantity; and

(c) what measures are proposed to be taken by his Ministry to make them available at reasonable prices to common man?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). No, Sir. Reports of shortage in respect of certain proprietary drugs for which similar preparations of other manufacturers are also generally available, are received from the State Drug Controllers from time to time. On receipt of such information, the manufacturing units are contacted and advised to ensure continuity of supplies of such drugs in the affected area. The manufacturing units are also assisted by the Government in resolving their production problems wherever such assistance is necessary.

(c) By a resolution of 8-2-1974, Government have appointed a Committee on Drugs and Pharmaceutical Industry which is headed by Shri Jaisukhlal Hathi. Its terms of reference *inter alia* include:—

“(vi) To examine the measures taken so far to reduce the prices of drugs for the consumer, and to recommend such further measures as may be necessary to rationalise the prices of basic drugs and formulations.

(vii) To recommend measures for providing essential drugs and common household remedies to the general public, especially in the rural areas.”

Inter Corporate investment for Industrial Development in the Fifth Year Plan

9276. PROF. MADHU DANAVATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Federation of Indian Chamber of Commerce and Industry has called for a review of the policy relating to inter-corporate investment to seed up industrial development in the Fifth Five Year Plan; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Yes, Sir.

(b) In considering applications for inter-corporate investments received under section 372 of the Companies Act, 1956, sufficiency of liquid resources of the investing company, financial position of the investee company and the extent to which the investments are likely to create conditions conducive to the interests of the concerned companies as well as to

their economic working and the betterment of production are taken into consideration. Inter-company investments are not permitted where there is a reasonable suspicion that they are prompted by speculative or malafide purposes.

Establishment of a New Undertaking for Manufacture of Caustic Soda by Aluminium Corporation Limited

9277. SHRI P. GANGADEB Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

whether any proposals are made by the Hindustan Aluminium Corporation Limited for establishing a new undertaking for the manufacture of caustic soda at Dudhi, Mirzapur District?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): M/s Hindustan Aluminium Corporation Ltd., Bombay had applied in June, 1971 for setting up a new plant for manufacture of 26,000 tonnes/annum of caustic soda at Dudhi in the State of Uttar Pradesh. The application has been rejected.

Drilling Oil by Foreign Powers from Bombay High

9278. SHRI B. V. NAIK Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether foreign powers are forbidden from drilling oil in Bombay High; and

(b) whether the sea-beds controversy has any immediate relevance to this country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) No, Sir.

Agitation by Indian Oil Employees Union of Eastern Branch

9279. SHRI BHOGENDRA JHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Indian Oil Employees' Union, Eastern Branch had initiated a relay hunger-strike from 25th March to 2nd April, 1974 at Bhubaneswar, Gauhati, Silliguri and Calcutta;

(b) whether the Union has demanded a high level Enquiry Commission into the affairs of the Corporation regarding drums containing water instead of oil, corruption, exorbitant over-time payments, and

(c) if so, Government's reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b). The Indian Oil Employees' Union has been submitting various demands from time to time and has also been reporting cases of irregularities, corruption and other malpractices in the working of the Eastern Branch. Cases of drums containing water instead of oil, overtime payments etc. have also been reported by the Union. It had also asked for setting up a commission of inquiry into the allegations of rampant corruption by the management. Go-slow agitation and relay hunger strike from March 25 was not however specifically against any particular demand but in general for settlement of all outstanding demands.

(c) All such cases reported by the union have been investigated by the I.O.C. and corrective action has also been taken. Agitation by the Union was also withdrawn from 2nd April 1974.

Government's reaction on Judgement of First Additional District Judge of Bhagalpur in case No 53/71

9280 SHRI BHOGENDRA JHA:
Will the Minister of RAILWAYS be pleased to state.

(a) whether the first Additional District Judge of Bhagalpur, Shri Ramesh Pathak, *vide* his Judgement in case No. 53/71 has held that the Post-mortem report and evidence of the Railway doctor of Bihpur was reprehensible; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) and (b) The railway doctor only had given first aid treatment to the injured Post-mortem was not carried out by him. In fact while the injured was still alive, he was referred by the railway doctor for further treatment to civil hospital at Bhagalpur

Further information is being collected and will be laid on the Table of the Sabha

Allegations made by Indian Oil Employees Union Against IOC Officials

9281 SHRI INDRAJIT GUPTA
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Indian Oil Employees Union, Eastern Branch, has made serious allegations of corrupt practices in the IOC; Marketing Division, relating *inter alia* to transport operations by contractors, stores and purchase pilferage of products and supplying of water instead of oil;

(b) whether the Union has also alleged that some of the officials responsible are sons/relatives of Ministers and or ICS officers and

(c) if so, whether these and other allegations will be probed by an Inquiry Commission?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) to (c) Indian Oil Employees' Union has been reporting cases of irregularities, corruption and other malpractices of this nature in the working of the Eastern Branch. It had also asked for setting up a commission of inquiry into the allegations of rampant corruption by the management. All such allegations made by the Union from time to time have been investigated by the IOC and corrective action taken as necessary

Indian Oil Corporation Working without Chairman

9282 SHRI B S BHAURA:
SHRI ANADI CHARAN DAS.

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether the Indian Oil Corporation is working without either a Chairman or a Managing Director or a Financial Director, and

(b) if so, the facts and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN) (a) and (b) Orders appointing the Chairman have been issued. Necessary arrangements are being made to fill up the posts of Managing Director and Finance Director

Construction of Bridge on the Loktak Project Site

9283. SHRI N TOMBI SINGH:
Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government are aware that there is serious handicap to all?

traffic on the Imphal-Tidim Road at the Loktak Project site, due to failure of Government to provide alternative diversion bridge during the construction of the main bridge on the State High Way over the Canal;

(b) if so, the steps being taken to remove the difficulties before the rainy season;

(c) whether Government apprehended these difficulties earlier;

(d) if so, the precautions envisaged earlier; and

(e) if not, the reasons therefore?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (e). Two diversions had been provided, one each for light and heavy traffic respectively, during the period of the construction of the main bridge on the Imphal-Tidim road at the Loktak HE Project site. The diversions have been maintained in perfect shape to enable smooth flow of traffic on the road in question.

Shares held by Judges of Supreme Court and High Courts

9284. SHRI RAMCHANDRAN
KADANNAPALLI:

SHRI K. P. UNNIKRISHNAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether certain judges of Supreme Court and High Courts are having shares in many private firms and limited companies;

(b) if so, the particulars of such judges; and

(c) the number of those judges who acquired shares during their tenure in the office and the number of those who acquired shares before joining the Bench?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) to (c). The Judges are not required to declare their assets and liabilities to Government. Government have, therefore, no information in the matter.

Production of residual fuel at Koyali Refinery

9285. SHRI P. M. MEHTA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Koyali refinery has kept up the production of residual fuel oil at a level of 63,000 tonnes for April and thereafter it has been slashed by 9,000 tonnes under the summer product mix pattern;

(b) whether the centre has approved of this pattern; and

(c) if so, the facts thereabout?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). The planned production and offer of LSHS for April, 1974 were originally 63,390 and 63,000 tonnes respectively. Subsequently, production was revised to 58,400 tonnes and offer to 54,000 tonnes for the month of April on account of the following:—

(i) Relaxation in HSD specifications.

(ii) Higher despatches of LSHS in March, 1974.

(iii) Lower supplies of Ankleshwar crude oil in April.

The relaxation in specifications *viz.* increase in pour point of HSD at Koyali Refinery has been done with the approval of Government, to meet the increased demand for this product. Increase in pour point of HSD results in its higher production and lesser production of LSHS.

Restrictive Trade Practices Indulged into by Duncan Brothers Limited

9286. SHRI SAKTI KUMAR SARKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the present composition of Board of Directors of Duncan Brothers Limited;

(b) the names of the principal shareholders of the Company and value and number of shares held by each;

(c) the main line of the business and the total paid up capital and the assets of the Company at present;

(d) whether the Company has been charged by the M.R.T.P. commission with indulging into restrictive trade practices; and

(e) if so, the nature of charges against the company?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). The required information regarding the composition of Board of Directors and particulars of principal shareholders of M/s. Duncan Brothers and Company Limited is given in the statement attached.

(c) The main line of the business of the company is "trading and investment". The total paid up capital and the total assets of the company are Rs. 2.01 crores and Rs. 5.15 crores respectively as on 31st December, 1972.

(d) No. Sir.

(e) Does not arise.

STATEMENT

(a) the composition of Board of Directors of Duncan Brothers and

Co. Ltd., as on 1st September, 1973 is as follows:

1. Sri Keshav Prosad Goenka.
2. Sri Rama Prosad Goenka.
3. Sri Dharma Vira.
4. Sri Barendra Prosad Roy.
5. Sri Gopendra Krishna Mitter.
6. Sri Jashwant Pittambardas Thakur.
7. Sri Shashi Kumar Mittra.

(b) Principal shareholders of the Company with the number of shares and their value held by each as per the annual return made at 25-6-73. is given below:

Name of the Principal shareholder	Number of ordinary shares
1. Walter Duncan & Gooltricke Ltd. London	20340
2. Bank of Baroda	18060
3. Jaipur Investment Co. Ltd.	11631
4. London & Lancashire Co.Ltd.	10043
5. S.G. Engineering & Industries Ltd.	7110
6. State Bank of India	6098
7. The Coorla Spinning & Weaving Co. Ltd.	4840
8. Royal Insurance Co. Ltd.	4477
9. Bank of India	3380
10. Mercantile Bank (Agency)Pvt. Ltd.	3199
11. Assam Doors Tea Co. Ltd. London	2904
12. Hope Tea Co. Ltd. London	2904
13. Life Insurance Corporation of India	2366
14. Mr. Jagdish Prosad Goenka	1778
15. The Allynugger Tea Co.Ltd. London	1452
16. Lankapara Tea Co. Ltd. London	1452
17. The Leesh River Tea Co. Ltd. London	1452
18. The Meenglass Tea Co. Ltd. London	1408
19. Mr. Gouri Prosad Goenka	1261
20. Mr. Rama Prosad Goenka	1023

Value of each share is Rs. 100/-only.

Misuse of Compensation Money by Directors to Shareholders and others in Erstwhile Banking Companies

**9287. SHRI LUTFAL HAQUE:
SHRI S. N. SINGH DEO:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a number of complaints have been received by Government regarding misuse of compensation money by the Directors to the shareholders and others in the erstwhile Banking Companies and if so, broad features in this regard and steps taken by Government to date, and

(b) the compensation given to each Banking company and value of assets taken over through nationalisation from each one of them?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) (a) Some complaints have been received alleging non-distribution of compensation money received by 4 Banks to their shareholders and misuse of such monies by the respective managements of the companies. Inspection of the books of account of 4 Banks, namely (i) Indian Overseas Bank Limited (ii) Bank of Baroda Limited, (iii) Dena Bank Limited, and (iv) United Commercial Bank Limited, is being undertaken under section 209(4) of the Companies Act 1956, with a view to ascertaining as to how the compensation money has been used. Action, as warranted by the facts which emerge from the said inspections will be taken.

(b) The amount of compensation fixed under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 is given in the annexed statement. The value of assets taken over through nationalisation on the date of acquisition is not available

for the reason that the date of acquisition and the dates of closing of the financial years of the Banking companies are different.

STATEMENT

Part (a) of the Question		Part (b) of the Question
Sl. No.	Name of the Banking Companies.	Amount of compensation fixed under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (Rs. in crores).
1.	Bank of India Limited.	14.70
2.	Central Bank of India Limited	17.50
3.	Bank of Maharashtra Limited.	2.30
4.	Dena Bank Limited.	3.60
5.	Union Bank of India Limited	3.10
6.	Bank of Baroda	8.40
7.	Indian Bank Limited	2.30
8.	Indian Overseas Bank Limited	2.50
9.	Canara Bank Limited.	3.60
10.	Syndicate Bank Limited.	3.60
11.	Allahabad Bank Limited.	3.10
12.	United Commercial Bank	8.30
13.	United Bank of India	4.20
14.	Punjab National Bank Ltd.	10.20

Meeting of World's major oil producing nations at Geneva

9288 SHRI NARENDRA SINGH:
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware that a meeting of World's major oil

producing nations was held at Geneva on the 7th April, 1974 to decide on giving cheap loan to developing countries hit by increased oil price;

(b) if so, the outcome thereof with particular interest of our country; and

(c) reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) and (c). The meeting of the World's major oil producing nations in Geneva accepted in principle the need for the establishment of a fund to help developing countries. No specific conclusion in this regard was, however, reached at this meeting.

Workers rendered jobless due to non-supply of raw material to Plastic Moulders in Delhi

9289. SHRI D. B. CHANDRA GOWDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware that more than 1000 workers in the Plastic moulders trade in the Capital have been without work for the last one month because of non-availability of raw material;

(b) whether the raw material had been deliberately withheld to create artificial scarcity and high prices; and

(c) if so, the steps Government have proposed to ensure that raw material is made available to them?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). This Ministry has no information in this regard.

The plastic processing industry is largely in the small scale sector. Plastic processing units are facing difficulties in procurement of plastic resins because the indigenous production has not kept pace with the demand and imports are at a low level. The position has been aggravated due to scarcity of plastic resins and their high prices in the world market.

Efforts are being made to increase indigenous production and make imports to the extent possible.

Modification of Boilers of Fuel-based Thermal Stations (Barauni)

9290. SHRI GAJADHAR MAJHI: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) whether Government have proposed to modify the boilers at a number of fuel-based thermal stations (Barauni) and to make them suitable for coal firing and providing them with additional facilities for coal and ash handling; and

(b) if so, the amount of money sanctioned for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir. The following units are proposed to be converted into coal fired ones including the units in the power station at Barauni:—

Name of Power Station.	Installed capacity of units to be converted.	
Barauni (Bihar)	2 × 15MV 2 × 50MV	} 130MV
Ahmedabad (Gujarat)	4 × 15MV 2 × 30MV	
Trembay (Maharashtra)	2 × 62.5MV	} 125MV
Dhruvan (Gujarat)	4 × 63.5MV	
		254MV

(b) The cost of conversion estimated sometime back in each case is given below:—

1. Barauni .	Rs. 17 lakhs
2. Ahmedabad	Rs. 85 lakhs
3. Trombay .	Rs. 350-380 lakhs
4. Dhuvaran .	Likely to be small

The funds required for conversion at Barauni and Dhuvaran power stations will have to be met from the State Plan allocations. In regard to the Ahmedabad and Trombay power stations the expenditure is being met by the licensee, Undertakings who own the power stations.

Revised in World Bank's estimates regarding Oil requirements

9291. SHRI K. MALLANNA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) whether the World Bank has revised upwards its earlier estimates of oil requirement of India for the current year; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). The World Bank had prepared a survey of the impact of oil price rise on the world economy. The survey had been revised when the oil prices went up in January, 1974. The survey did not specifically address itself to the problem of India.

Assets of Industrial Houses and individual firms for more than Rs 10 crores;

9292 SHRI C K. CHANDRAPPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the present number of industrial houses and individual firms in our country having assets of more than Rs 10 crores; and

(b) their names, assets and profit or loss for the years 1971-72, 1972-73 and 1973-74?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDI-BRATA BARUA). (a) According to the Revised Industrial Licensing Policy announced in February 1973, undertakings registered under section 26 of the Monopolies and Restrictive Trade Practices Act, 1969, i.e.

(i) undertakings which either by themselves or together with their interconnected undertakings have assets of not less than Rs. 20 crores, thereby attracting the provisions of Section 20(a); or

(ii) dominant undertakings which either by themselves or together with their interconnected undertakings have assets of not less than Rs 1 crore, thereby attracting the provisions of section 20(b).

are considered as large industrial houses. There are no other criteria in force at present for identifying large industrial houses. A statement showing the names of all undertakings registered under section 26 of the MRTP Act, 1969, upto 30-11-1973 was furnished in the Lok Sabha recently in reply to Unstarred Qn. No. 4304 answered on 11th December 1973.

(b) The MRTP Act does not require the undertakings registered under section 26 of the Act to furnish information about the value of assets and profit or loss from year to year.

Assistance sought by Karnataka for Completion of Kali and other Projects

9293 SHRI C K. JAFFER SHARIEF
SHRI K MALLANNA.

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there has been any request from the Government of

Karnataka regarding the need to provide more funds for the State Government to complete the Kall and other Projects which requires about Rs. 250 crores apart from the Rs. 1000 crores of the State's Fifth Plan; and

(b) if so, the reaction of Union Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). A request has been received from the Karnataka Power Corporation Ltd., (a Karnataka Govt., undertaking) for financial assistance for the Kalinadi Hydro Electric Project only and is under consideration.

Licence issued to M/s. Hoechst Pharmaceuticals Limited for import of vaccine against Marek's disease of poultry

9284. SHRI JYOTIRMOY BASU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s Hoechst Pharmaceuticals Ltd. has recently been given an import licence for the import of vaccine against Marek's disease of poultry; and

(b) if so, the facts thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

Shortfalls in production of D.D.T. (Tech.) and B.H.C. (Tech.)

9295. SHRI NARENDRA SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there were shortfalls in the production of D.D.T. (Tech.)

and B.H.C. (Tech.) during 1972-73 and 1973-74;

(b) if so, the reasons therefor; and

(c) the percentage of shortfalls?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) No, Sir. Production maintained an upward trend as can be observed from the following figures:

Item	Production (tonnes)	
	1972	1973
B.H.C.	17,330	20,380
D. D. T.. . . .	3,849	3,916

(b) and (c). Do not arise.

Expansion programme of Railways in Madhya Pradesh

9296 SHRI NARENDRA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the salient features of the expansion programme of the Railways in Madhya Pradesh during the next two years and

(b) the proposals of constructing new railway lines and expansion of existing ones under consideration of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The following important works are in progress:—

1. New Lines

Guna-Makai (New B. G. Line):

Construction of 193 Km. long B.G. Line at an estimated cost of Rs. 10

crores between Guna and Maksī in Madhya Pradesh is in progress. A length of 132 Km. of this line has

been completed and it is expected that the line will be completed in 1975-76.

2. Doublings

Name of the project.	Length (in Km.)	Cost (Rs. in Lakhs)	Target date
1. Rairu-Sank	15.76	108.63	March, 1975.
2. Sodagar -Dabra	18.93	161.74	June, 19745.
3. Bina-Katni Section remaining single line portions.	86.74	86.74	Expected to be completed by 1976-77 subject to availability of funds and permanent Way Materials.

3. MAJORLINE CAPACITY WORKS.

Particulars of work	Cost in lakhs of Rs	Target date of completion.
(i) Itarsi Yard-Provision of additional facilities.	101.01	Not fixed
(ii) Bina-Provision of fly vrc across Bina-Jhansi main line to Bina-Kota and Bina-Jahsi lines.	103.11	Not fixed.
(iii) Bachel-Railway facilities to serve iron ore	415.05 (Rly's portion) 164.19 (Deposit)	March, 75.

4. Electrification

Electrification of Kirandul-Amagura section as part of the Waltair-Kirandul Railway Electrification scheme is in progress and is likely to be completed in 1976-77.

(b) The following important proposals are under consideration:—

NEW LINES/CONVERSIONS

1. Dhalli Rajhara to Dantewara/Jagdalspur

A Final Location-cum-Traffic Survey for Dhalli-Rajhara-Jagdalspur which will serve the Bastar District of Madhya Pradesh is in progress. A decision regarding its construction will be taken after the survey is com-

pleted and results thereof become known.

2. Satna to Beohari via Rewa (New B.G. Line)

A traffic survey for a new B.G. line from Satna to Beohari via Rewa has already been completed and the report is under examination. A decision regarding the construction of this line would be taken after the report is examined from all aspects.

3 Conversion of Raipur-Dhantari N.G. Section into B.G.

This conversion is also being considered alongwith Dhalli-Rajhara-Jagdalspur new B.G. line.

4. *Hirdagarh to Ghoradungri (New B.G. line).*

A survey has been carried out for construction of 73 Km. long line from Ghoradungri to Hirdagarh which will help in the development of coalfields in that area. The reports are under examination and a decision regarding its construction will be taken shortly.

5. *Mahoba to Khajuraho (New B.G. line)*

There has been a persistent demand for construction of a railway line from Mohoba to Khajuraho. Provision has been made for this survey in the Budget for 1974-75.

6. *Conversion of the northern portion of the Satpura N.G. Railway system into B.G.*

The traffic survey for the conversion into B.G. of the northern section of the Satpura Narrow Gauge Railway System with its branches consisting of (a) Parasias-Chhindwara-Seoni-Nainpur-Mandla Fort. (b) Jabalpur-Nainpur-Balaghat-Gondia and (c) Chhindwara-Nagpur has been completed and the report is under examination. Further consideration will be given after the report is examined from all aspects.

SURVEYS FOR LINE CAPACITY WORKS

1. Traffic Survey to determine additional line capacity work on Jukehi-Satna-Chhoki (250 K.M.).

2. Engineering-cum-traffic survey for doubling the line between Bilaspur and Anuppur (127 K.M.) including avoiding line at Bilaspur.

3. Traffic-cum-Engineering Survey to estimate the requirements of traffic over the following important coal carrying routes:—

- (i) Bina-Ruthiyai-Maksi.
- (ii) Bhopal-Ujjain-Nagda-Ratlam-Godhra.

(iii) Godhra-Anand and

(iv) Anand-Ahmedabad-Sabarmati.

गत तीन वर्षों के दौरान बाढ़ नियंत्रण के लिये राजस्थान को दी गई धनराशि

9297. श्री मूल चन्द डागा : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान को वर्ष, 1972, 1973 और 1974 में बाढ़ नियंत्रण के लिए केन्द्र ने कितनी कितनी धनराशि दी और उसका क्या आधार था तथा वह किस-किस काम के लिए दी गई तथा कौन-कौन से काम पूरा हो गए हैं; और

(ख) पाली जिले में बाढ़ नियंत्रण से सम्बन्ध कितन-कितन कामों के लिए गत तीन वर्षों में धनराशि दी गई तथा क्या वे सभी काम पूरे हो गए हैं या अधूरे पड़े हैं ?

सिंचाई और विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) और (ख).

चतुर्थ पंचवर्षीय योजना के लिए बनाई गई पद्धति के अंतर्गत 1969-70 से लेकर राज्य सरकारों को उनकी विभिन्न विकासात्मक योजनाओं के लिए केन्द्रीय सहायता ब्लाक ऋणों और अनुदानों के रूप में दी गई थी और यह किसी परियोजना विशेष अथवा विकास शर्ष से सम्बन्ध नहीं थी। इस प्रकार 1971-72, 1972-73 और 1973-74 के दौरान राजस्थान में बाढ़ नियंत्रण स्कीम के लिए विशेष रूप से कोई सहायता नहीं दी गई थी।

राजस्थान राज्य सरकार ने गत तीन वर्षों के दौरान ग्रामीण योजना में निम्नलिखित बाढ़ नियंत्रण कार्यों के लिए धन की व्यवस्था की थी :

- (1) अगगर बाढ़ नियंत्रण स्कीम
- (2) भरतपुर और सहवर्ती क्षेत्रों की सुरक्षा के लिए स्कीम ।
- (3) पहाड़ी कामन नाला ।
- (4) लख बाढ़ सुरक्षा स्कीम ।

उपर्युक्त में से पहाड़ी कामन नाला लगभग पूर्ण हो चुका है और अन्यो को पाचवी योजना में पूरा किया जाना है ।

गत तीन वर्षों के दौरान पाली जिले में बाढ़ नियंत्रण कार्यों के लिए राज्य योजना ने कोई प्रावधान नहीं किया गया था ।

राज्य बिजली बोर्डों की ओर बकाया ऋण

9298. श्री मूल चण्ड डाला क्या सिन्धुई और विद्युत मंत्री यह बताने की कृपा करेंगे कि

(क) इस समय प्रत्येक राज्य बिजली बोर्डों की ओर कितना केन्द्रीय ऋण बकाया है,

(ख) इस समय प्रत्येक राज्य बिजली बोर्डों की ओर से कितना ब्याज बकाया है और उसकी प्रदायगी राज्य सरकार किस प्रकार करती है ; और

(ग) उनकी ओर उक्त राशि बकाया होने के क्या कारण हैं ?

सिन्धुई और विद्युत मंत्रालय में उपर्युक्त (बी सिन्धुईवर प्रस्ताव) : (क) केन्द्रीय सरकार द्वारा सीमे राज्य बिजली बोर्डों को कोई ऋण नहीं दिया गया है । भारत सरकार द्वारा गठित सरकारी संस्थान, ग्राम विद्युतीकरण निगम द्वारा इन बोर्डों को अनेकों ग्राम विद्युतीकरण स्कीमों के लिए ऋण सहायता दी जाती है । अब तक विभिन्न राज्य बिजली बोर्डों को दी गई ऋण सहायता का विवरण सलग्न है ।

(ख) और (ग) इस प्रकार की गई धन राशियों के प्रति देय कोई भी ब्याज किसी भी राज्य बिजली बोर्ड से बकाया नहीं है ।

विवरण

31-3-74 तक विभिन्न राज्य बिजली बोर्डों को ग्राम विद्युतीकरण निगम द्वारा दी गई ऋण सहायता का विवरण

(लाख रुपये में)

क्रम सं० राज्य बिजली बोर्डों का नाम धनराशि			
1	2	3	
1	आंध्र प्रदेश	.	1313 683
2	असम	.	192 025
3	बिहार	.	1312 469
4	गुजरात	.	598 942
5	हरियाणा	.	528 429
6	हिमाचल प्रदेश	.	337 141
7	केरल	.	384 151
8	मध्य प्रदेश	.	1513 912
9	महाराष्ट्र	.	1711 946
10	कर्नाटक	.	616 205
11	मेघालय	.	16 371
12	उड़ीसा	.	806 822

1	2	3
13	पंजाब	870.818
14	राजस्थान	1225.916
15	तमिलनाडु	868.357
16	उत्तर प्रदेश	1751.714
17	पश्चिम बंगाल	1135.886
18	जम्मू व कश्मीर	247.523
	कुल	15432.411

पाली स्टेशन का विकास

9299. श्री मूल कब बना . क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जोधपुर और मारवाड़ा के जंक्शन के बीच पाली एक बहुत पुराना स्टेशन है और एक औद्योगिक नगर होने तथा वहाँ यात्रियों की संख्या को दृष्टि में रखते हुए क्या इस स्टेशन का विकास करने का विचार है ;

(ख) इन मामले में रेलवे ने क्या कार्यवाही की है ; और

(ग) क्या इस स्टेशन के विकास का कार्य धनराशि की कमी के कारण हाथ में नहीं लिया जा रहा है ?

रेल मंत्रालय में जन सभा (श्री सुखदेव लाली कुरेजी) . (क) सम्भवत: माननीय सक्ती का आशय उत्तर रेलवे के जोधपुर मंडल के पाली/मारवाड़ा स्टेशन से है । यह जोधपुर स्टेट रेलवे का एक पुराना स्टेशन

है । स्टेशन की इमारत अच्छी हालत में है और वहाँ पर मौजूद सुविधाएँ यातायात के वर्तमान स्तर को सम्हालने के लिए पर्याप्त समझी जाती हैं और फिलहाल इस स्टेशन के विकास के लिए कोई प्रस्ताव नहीं है ।

(ख) और (ग). प्रश्न नहीं उठता ।

Railway premises let out to offices of Southern Railway Mazdoor Union

9300. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state:

(a) how many Railway premises have been let out to the Central and branch offices of the Southern Railway Mazdoor Union since 1966; and

(b) the total amount of rent assessed and realised in respect of these buildings upto 31st March, 1974?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 50

(b) Material is being collected and will be laid on the Table of the Sabha as soon as possible.

Recognition to branches of Southern Railway Mazdoor Union

9301. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Southern Railway Mazdoor Union has been permitted to open a number of branches in one and same place in order to exploit the privileges like free passes and special casual leave allowed to a recognised union; and

(b) whether the Southern Railway administration has observed the relevant rules in granting recognition to such branches?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Southern Railway Mazdoor Union has been permitted to open more than one Branch at one station for organisational purposes.

(b) Yse.

Ferrous scrap disposed of on Southern Railway

9302. SHRI G. BHUVARAHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total quantity of ferrous scrap disposed of on the Southern Railway under bipartite agreements during the last two years, and

(b) whether the procedures laid down in the relevant Railway Code and Manual have been followed in these cases?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 1972-73 2570 814 M.Ts.

(a) 1972-73 2570.814 M.Ts.
1973-74 4495 704 M Ts.

(b) Yea.

Shareholders of Jaipur Udyog Limited

9303. SHRIMATI ROZA DESHPANDE:

SHRI C K. CHANDRAPAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government are aware of the shareholdings of Shri Alok P Jain, the Chairman of Jaipur Udyog Limited in that Company;

(b) whether major shareholding in the Jaipur Udyog Limited belong to L.I.C., Rajasthan Government, Nationalised Banks and other public financial institutions;

(c) if so, the salient features of the shareholdings of each;

(d) whether there are any Government representatives on the Board of Directors of the Jaipur Udyog Limited, and

(e) if so, the name of the person who had represented Government or semi-Government financial institutions in the last Annual Meeting of the Company held on the 31st January, 1974 at Sawaimadhopur Rajasthan?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (e). Information is being collected and will be laid on the Table of the House

Non-payment of wages to employees of Nagpur (Central Railway) for participation in agitation

9304. SHRI Y. ESWARA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) the number of employees of Nagpur, Central Railway, who have been denied wages for the period of food agitation from the 19th December 1973 to 28th December, 1973.

(b) whether all the employees involved in the agitation have been denied wages and if not, the reasons for discrimination between employer and employee;

(c) whether any steps have been taken to ensure regular supply of rations after the agitation; and

(d) if so, what are they?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 2041. On the policy of 'No work, no pay'.

(b) No discrimination was made.

(c) and (d). State authorities have been approached asking for regular and adequate food supply to staff

Supply of surplus water from Tungabhadra Reservoir for second crop cultivation in Krishna Delta

9305. SHRI Y. ESWARA REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any decision or arrangement had been arrived at with the concurrence of Karnataka Government for the supply of surplus water from the Tungabhadra Reservoir for temporary second crop cultivation in the Krishna Delta;

(b) if so, the main features thereof;

(c) the extent of increase in acreage under second crop cultivation in Krishna Delta upto 1970;

(d) whether there is any provision in that arrangement for the supply of surplus Tungabhadra waters for the second crop under K. C. Canal also; and

(e) if so, the increased extent of acreage in second crop under the K.C. Canal?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). In 1953-54, after the Tungabhadra Dam started functioning, it was decided that the surplus waters from the Tungabhadra Reservoir may be utilised for temporary second crop cultivation in the Krishna Delta, with the concurrence of the Government of Karnataka, and on the understanding that such cultivation would not give rise to any special claims and that the different blocks in the Delta would be supplied with water in different years. In accordance with this arrangement, which is purely temporary, water was released for the second crop cultivation in the Delta since 1953-54. The area of second crop cultivation which was 18350 hectares in 1953-54 increased to 198530 hectares in 1968-69.

(d) to (e). No such provision exists for supply of surplus Tungabhadra waters to K.C. Canal. However, releases were made from the Tungabhadra Dam to K.C. Canal since 1953-54 on the clear understanding that this would not give rise to any special rights. Due to such releases, there were larger withdrawals of water in K.C. Canal. The area irrigated under the second crop under the Canal increased from 7173 hectares in 1953-54 to 44232 hectares in 1968-69.

Canal project under Tungabhadra reservoir

9306. SHRI Y. ESWARA REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state.

(a) the names of canals or projects completed or under construction under the Tungabhadra Reservoir;

(b) the estimated acreage under each canal or project, separately, district-wise;

(c) the extent of utilisation of water in T.M.C. under each canal or project; and

(d) when the spillover schemes are proposed to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The following canal works form part of the Tungabhadra Project.

(i) Tungabhadra Low Level Canal on Left and Right Banks.

(ii) Tungabhadra High Level Canal Stage I & II on the Right Bank.

The Low level canal have been completed.

(b) The area proposed to be irrigated annually under both the canal systems is given below:—

	In Andhra Pradesh	In Karnataka
	(In Hectres)	
1. Low Level Canal (Right Bank) .	60212	37387
2. Low Level Canal (Left Bank) .	..	234822
3. High Level Canal (Stage I & II) .	101943	55263
	162155	327472

(c) The annual utilisation under the low level canals and High level canal is 1.47 million Cubic metres and 1.02 million Cubic metres respectively.

(d) The spillover High Level Canal works are expected to be completed in the Fifth Plan.

Formation of a holding company for Central Sector Power Projects

9307. SHRI SHASHI BHUSHAN:
PROF. MADHU DANDAVATE:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether a final decision to form a holding company for central sector power projects has since been taken;

(b) if so, the salient features thereof; and

(c) whether the proposed company is also likely to be entrusted with the task of Inter-State power transmissions?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). No final decision has yet been taken on the organisational set up for Central Sector Projects.

Review of Working of M.R.T.P. Commission and M.R.T.P. Act

9308. SHRI SHASHI BHUSHAN:
SHRI B. S. BHAURA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have reviewed the working of M.R.T.P. Commission and M.R.T.P. Act in view of the growth in terms of turn-over, assets and profits of large business houses in spite of the operation of this Act and the Commission; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). A Statement is laid on the Table of the House.

Statement

The M.R.T.P. Act came into force on 1st June, 1970 and its effective administration started only in 1971. It is too early to have a proper and objective assessment of its impact on the working of the big business houses or on the phenomenon of concentration of economic power in the hands of those houses to public detriment. The expression "big business houses" or "monopoly houses" has not been defined either in the MRTP Act or in the two reports submitted by the Monopolies Inquiry Commission and ILPIIC respectively. The MRTP Act, in Chapter III, deals with the concept of "inter-connected" undertakings or groups of undertakings. However, the Industrial Licensing Policy Inquiry

Committee gave a list of 20 industrial houses which it described as the larger industrial houses each of them with assets of Rs. 38 crores or above. For the present purposes, as a point of reference, one may take into account these 20 larger industrial houses and examine their growth in the last few years in terms of turn-over, assets and profits. The growth of their aggregate assets during the period 1963-64 to 1970-71 came down from 30.7 per cent to mere 5.8 per cent. The growth of these houses in terms of turnover, gross profits and net profits during the year 1969-70 and 1970-71 was also quite normal. Incidentally, it should be noted that there is nothing unusual in the normal growth of undertakings during a period of general industrial growth in the country. The object of the MRTP Act *inter-alia* is to provide the operation of economic system does not result in the concentration of economic power to the common detriment and it would appear therefore that the growth of any undertaking *per-se* cannot be called undesirable though it has to be ensured that such growth is, in no manner, detrimental to the public interest. It has to be observed that between 1955-56 and 1971-72 the share of the private sector companies in the paid-up capital of the total corporate sector has gone down from 93.6 per cent to 49.0 per cent while that of Government companies has shot up from 6.4 per cent to about 51 per cent. Again in the letters of intent/industrial licences issued during the last few years, the share of the larger industrial houses and foreign companies which have been assigned responsibilities largely in the core and the heavy investment sectors, has been progressively coming down. From 1970 to 1973, the share of the 20 large industrial houses was only 4.9 per cent as against 12.3 per cent of the letters of intent issued to them between 1956 and 1966. Their share in the industrial licences issued between 1970 and 1973 varied between 8.9 per cent and 8.5 per cent.

Under the Industrial Licensing Policy as announced in February, 1973, companies belonging to the large industrial houses as understood in Chapter III of the MRTP Act are eligible to expand only in 19 core industries as outlined in the Appendix to this Policy or in export-oriented industries. They are debarred from going into any other field. An informal study group appointed by the Ministry of Industrial Development to examine the question of breaking up of inter-connections in large houses, came to the conclusion that Central Government in the last few years had taken a series of measures calculated to reduce the concentration of economic power in the hands of the larger industrial houses e.g., the nationalisation of the major commercial banks, the abolition of the system of managing agency, the new guidelines on the investment policy of public financial institutions including convertibility of loans into equity and effective participation in management, the significant growth of public sector, and noted that as a result of these measures and as a result of the coming into operation of the present industrial licensing policy and of the MRTP Act, the concentration of economic power in the hands of these large houses had been significantly checked.

Loss suffered by Railways during 1973-74 due to Strikes and Thefts

**9309. SHRI SHRIKISHAN MODI:
SHRI SHANKARRAO
SAVANT:**

Will the Minister of RAILWAYS be pleased to state:

(a) the total loss suffered by the Railways during 1973-74 due to Railway strikes leading to arson, looting and sabotage of Railway property;

(b) the total amount of compensation paid to the public for the loss or pillage of their goods and belongings during this period; and

(c) the total amount spent on the maintenance of Railway Protection Force during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Rs. 1,20,025 approximately.

(b) Rs. 6.53 lakhs approximately.

(c) 1971-72 Rs. 13,75,00,094

1972-73 Rs. 14,84,15,625

1973-74 Rs. 17,74,85,633

(Estimated figures as the accounts have not yet been closed)

Target for Power Generation and Supply in West Bengal and Maharashtra in Fourth Plan

9310. SHRI S. N. SINGH DEO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the target fixed for Fourth Plan period for power generation and supply in West Bengal and Maharashtra;

(b) the progress made so far in these States;

(c) the reasons for shortfall, if any; and

(d) the steps proposed to be taken in the Fifth Plan period to cover the back log in these States?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) In Maharashtra and West Bengal, an additional installed capacity of 1185 MW and 251 MW respectively was targetted to be commissioned during the Fourth Plan period.

(b) Installed capacity of 530 MW in Maharashtra and 131 MW in West

Bengal was commissioned during the Fourth Plan.

(c) and (d). The main reasons for shortfall have been slow progress in civil works, delay in delivery of equipment, and difficulties in the procurement of essential materials in time. To achieve the target of power generation envisaged in the draft Fifth Five Year Plan, the following steps are being taken:

(i) Restructuring of the electricity supply industry with a view to improve the capability to achieve targets and remove past short-comings.

(ii) Changing procedures and priorities so as to ensure timely and adequate availability of all required inputs including funds.

(iii) Installing effective multi-tiered monitoring systems so as to watch performance and supply timely correctives wherever necessary.

Rise in cost of continuing Irrigation Projects in West Bengal

9311. SHRI S. N. SINGH DEO: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether estimated cost of each continuing irrigation project in West Bengal has now risen due to rise in cost of materials, land and labour rates; and

(b) if so, how far estimated costs have risen and to what extent the increase in the cost has been neutralised by increased central assistance?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) The originally sanctioned cost and the latest estimated cost of such projects is as under:—

(Amount in Lakhs)

S. No.	Name of project	Original estimated cost	Latest estimated cost
1.	Mayurakshi Project	1550.00	2046.00
2.	Kangsabati Project	2525.90	5200.00
3.	Hinglow scheme	97.94	150.00
4.	Saharajore scheme	20.64	77.00

The Central financial assistance to the States, including West Bengal in the Fourth Plan, was being provided in the form of block loans and grants as a whole and it was not relatable to any particular project or head of development. The irrigation projects are implemented by the State Governments within their overall development resources.

FACT Officials visit Abroad

9312. **SHRI RAMACHANDRAN KADANNAPPALLI:**
SHRI VAYALAR RAVI:

Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) the number of officials of **FACT**, Kerala who have gone abroad during the last three years; and

(b) the total expenditure incurred by them including foreign exchange and the duration of stay abroad in each case?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (b). The information is being collected and will be placed on the Table of the House.

मिट्टी के तेल तथा भट्टी के तेल की कमी

9313. **श्री श्रीकृष्ण भद्रवाल :** क्या **पेट्रोलियम और रसायन** मंत्री यह बताते की वृषा करेगे कि .

(क) क्या इंग्लैंड दर्य मिट्टी के तेल तथा भट्टी की कमी होने की आशंका है;

(ख) यदि हा तो इसके क्या कारण हैं, और

(ग) सरकार इस कमी को पूरा करने के लिये क्या प्रयास कर रही है ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खाँ): (क) से (ग) अशोधित कच्चे तेल तथा अन्य पेट्रोलियम उत्पादों के मूल्यों में तीव्र वृद्धि हो जाने के कारण देश की विदेशी मुद्रा साधनों पर भारी दबाव पडा है । इस कार्य के लिए 1974-75 के अन्तर्गत उपलब्ध हो सकने वाली सीमित विदेशी मुद्रा को ध्यान में रखते हुए इन उत्पादों की माग को पूर्ण रूप से पूरा कर सकना संभव नहीं हो सकेगा । इसलिए इन उत्पादों के प्रयोग में बचत करना अत्यन्त आवश्यक है । कोयला तथा सौफ्ट कोक जिनका भट्टी के तेल तथा मिट्टी के तेल के स्थान पर प्रयोग किया जा सकता है, के उत्पादन तथा परिवहन को बढ़ाने के कार्य को सरकार उच्चतम प्राथमिकता दे रही है । गांव की बिद्युतीकरण योजनाओं में तेजी लाई जा रही है । तेल कम्पनियों द्वारा भी ईंधन गैस के उत्पादन तथा विपणन के विस्तार कार्य को उच्चतम प्राथमिकता देने के लिए कदम उठाए जा रहे है ।

Unauthorised Production of certain Drugs by M/s Pfizers Limited

9314. SHRI BHALJIBHAI PARMAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether M/s Pfizers Limited have made unauthorised production of Tetracycline and Chlorpropamide capacity for a long time and subsequently applied for its regularisation;

(b) whether these regularisations were allowed on the conditions that a certain percentage of production will be exported, an export bond executed and physical verification would be done by DGTD;

(c) whether these conditions were not adhered to, no export bonds were executed and exports as per conditions made; and

(d) if so, what steps Government propose to take to curb these anti-Indian activities of this multi-national foreign firm in our country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Tetracycline.

M/s. Pfizers have been producing this item in excess of their licensed capacity except for the years 1961, 1967-68 and 1968-69. The capacities licensed in their favour at different times were as follows:—

Year	Licensed capacity(in Kg.)		
	Tetracycline	Oxytetracycline]	Total
1960	2000	3000	5000
1965	3000	7000	10000
1967	5000	9000	14000

The licence issued in 1965 was subject to the following export conditions:—

(a) That additional foreign exchange required for the import of raw materials in connection with the manufacture of additional 5000 Kg. of tetracycline would be earned by exports under Export Incentive Schemes; and

(b) That 25 per cent (Twenty five percent) of the actual production of tetracycline in value will be exported annually from 1966-67. A bond to this effect should be executed in consultation with the Ministry of Commerce.

The licence issued in 1967 was subject to the following export conditions:—

(a) Production in excess of ten tonnes of tetracyclines shall be exported, unless Government by prior approval give permission to sell any part of it in the country; in the first year four tonnes must be exported;

(b) Irrespective of the actual quantity of tetracyclines exported from the second year onwards, as above, a total of Rs. 15 lakhs annually must be exported as an average over five years of tetracycline and other items of pharmaceuticals. This export of Rs. 15 lakhs should be over and above the current level of export;

(c) The commitment to export 25 per cent of the initial capacity of ten tonnes of tetracyclines, in value, remains. There would, however be no objection to the export of tetracycline and other items of pharmaceuticals provided the total value of 2500 Kg. of tetracyclines will be calculating factor.

Chlorpropamide

M/s. Pfizer Limited, Bombay have been granted letter of intent No. 1 (36)/89-Chem. III dated the 16th November, 1972 for effecting substantial expansion for the manufacture of Chlorpropamide from 1.5 tonnes per annum to 6.5 tonnes per annum. The letter of intent contains the condition that 30 per cent of the additional capacity allowed will be exported and an export bond executed. Their production during the last three years was as under:—

1971	.	.	10.97 tonnes
1972	.	.	12.9 tonnes
1973	.	.	9.079 tonnes

(c) and (d).

Tetracycline

No export bond has so far been executed by M/s. Pfizer Ltd. Instructions have, however, been issued recently to them to execute an export bond valid upto 1978 extendable by 3 years at the option of Govt.

Chloropropamide

The legal undertaking submitted by the party dated the 26th February, 1974 to give effect to the export obligation has been accepted vide communication received from CCI&E dated the 14th March, 1974.

Construction of Santaldih Thermal Power Station in West Bengal

9315. SHRI SAKTI KUMAR SARKAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the main features of the work done and the money spent for the construction of 120 M.W. unit of power generation at Santaldih

Thermal Power Station in Purulia (West Bengal);

(b) whether this project will be completed in scheduled time; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). The project for constructing a thermal station at Santaldih in West Bengal envisages installation of four units of 120 MW each. The commissioning of the units, however, could not be completed on schedule for several reasons like non-availability of essential materials, some items of equipment etc. The first unit was commissioned in October 1973. The second unit, scheduled to be commissioned by December, 1974, is now expected to be commissioned during the early part of 1975. The third and fourth units originally scheduled to be commissioned in December, 1975 and October, 1976 are now expected to be commissioned in June, 1976 and December, 1976, respectively. Various items of works connected with these units are at different stages. The total expenditure incurred on the project upto the end of March, 1974 is reported to be about Rs. 50.51 crores.

Plastic Producing Units and Supply of Raw Materials to them

9316. SHRI JYOTIRMOY BOSU: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) total number of units producing plastic and allied materials in the country, State-wise;

(b) how many of those units are (1) large, (2) medium and (3) small;

(c) quantity and value of each category of raw material needed for the plastic and allied industries

imported, year-wise during the last three years;

(d) quantity and value of raw materials produced indigenously; and

(e) quantity and value of each category of raw material supplied to (1) large, (2) medium and (3) small units, year-wise, during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (e). The information is being collected and will be laid down on the Table of the House.

Shortage of Soda Ash in Small Scale Sector

9317. SHRI VAYALAR RAVI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government are aware that the 'Soda Ash' an essential industrial raw material is not available in the open market while it is available in black market; and

(b) if so, the steps Government propose to take to make it available to the genuine users and small scale sector?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Question of a black market in soda ash does not arise as neither the price nor the distribution of this commodity is controlled.

(b) The soda ash manufacturers have been advised to make supplies direct to their established actual users on the basis of the best offtake in the last three years. Besides, imported soda ash is available to all actual users under the canalised im-

port policy. To make the country self-sufficient in soda ash, adequate further capacity has been approved so that together with the capacity installed, it totals 13.90 lakh tonnes/year as against the production target of about 9 lakh tonnes by the year 1978-79.

Railways inability to move stocks to Steel Plants

9318. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether authorities of the Bharat Coking Coal have alleged that its production is improving, but the Railways are not able to move the stocks promptly to the Steel Plants; and

(b) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

Detention of Puri Express and Utkal Express by Hooligans at Balasore

9319. SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Puri Express was detained on the 6th April night at Balasore by hooligans as a result of which the train was late by 5 hours and whether Utkal Express was also detained; and

(b) whether smugglers are regularly smuggling rice from Orissa to West Bengal by these trains?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) 7 Dn Puri-Howrah Express and 77Dn Utkal Express were detained at Balasore for about 4 hours on the night of 6-7/4/1974 by the public for checking rice smuggling.

(b) Some cases of smuggling of rice by trains have come to notice.

Shifting of some Departments of South Eastern Railway from Calcutta to Orissa

9320, SHRI SHYAM SUNDER MOHAPATRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is likely that some Departments of South Eastern Railway will be shifted from Calcutta to Orissa in response to popular demand; and

(b) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No

(b) Does not arise.

Clearance of Varahi Hydro Electric Project in Karnataka

9321 SHRI C K. JAFFER SHARIEF: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Government have cleared the Varahi Hydro Electric Project in Karnataka; and

(b) if so, the time by which the work on the project is expected to start?

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THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDESHWAR PRASAD): (a) No, Sir. The project report is under examination.

(b) The work on the project will be taken up after the approval of the project and provision of necessary funds.

Meeting with Chief Ministers of Punjab and Haryana regarding Settlement of Beas Dispute

9322, SHRI RAGHUNANDAN LAL

BHATIA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether he had any meeting with the Punjab and Haryana Chief Ministers on the 3rd April, 1974 regarding settlement of Beas Dispute; and

(b) if so, whether any decision has been arrived at?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) and (b). Only the Chief Minister of Punjab had met the Union Minister for Irrigation and Power on the 3rd April, 1974, when, among other things, the question of sharing of the Ravi-Beas waters also figured in the discussions. No decisions have yet been reached

1971-72 और 1972-73 के दौरान
दुर्घटनाओं के लिए सुझावका देने के
कारण रेलवे को हुई क्षति

9323. श्री अटल बिहारी वाजपेयी :
श्री जगन्नाथ राव चौली :

क्या रेल मंत्री यह बताने की कृपा
करेंगे कि :

(क) वर्ष 1971-72 और 1972-
73 के दौरान हुई रेल दुर्घटनाओं के कारण

मुद्रास्वयं का मुद्रास्वयं करने के लिए वे सरकार को प्रतिबंधित कितनी हानि हुई; और

(ख) इस अवधि में ऐसी हानि को रोकथाम के लिये क्या कार्यवाही की गई तथा उसका क्या परिणाम निकला ?

रेल मंत्रालय में उप मंत्री (श्री मुन्नाहव शाही कुरेशी) : (क) रेलों से सूचना इनक्यूरी की जा रही है और सप्ता-पटल पर रकब की जायेगी ।

(ख) चूकि रेल कर्मचारियों की गलती गाड़ी-दुर्घटनाओं का प्रमुख कारण है, इसलिए रेलों पर गठित सुरक्षा संगठन गाड़ी संचालन से सम्बन्धित कर्मचारियों में सुरक्षा के प्रति जागरूकता पैदा करने और वह यह सुनिश्चित करने में तो है कि कर्मचारी सुरक्षा-नियमों का उल्लंघन न करें अथवा लाभ-विधियां न अपनाये । सभी दुर्घटनाओं के सम्बन्ध में पूरी-पूरी जांच की जाती है और इस प्रकार की दुर्घटनाओं को पुनरावृत्ति न होने पाये इसके लिए उपयुक्त उपचारान्वयक उपाय किये जाते हैं । जहाँ तक व्यावहारिक है बेहतर मिगनल व्यवस्था, अर्न्तपाशन, रेल पथ-परिपथन आदि के रूप में औद्योगिक सुधार भी किये गये हैं । चूकि रेल कर्मचारियों के अलावा दूसरे लोगों की गलतियां भी बहुत सी दुर्घटनाओं के लिए जिम्मेदार हैं, जनता को शिक्षित करने के लिए विविध माध्यमों के जरिये प्रचार-प्रशिक्षण भी चलाये गये हैं । इन उपायों के परिणामस्वरूप गाड़ी-दुर्घटनाओं अर्थात् गाड़ियों को टक्करों, पटरी से गाड़ी के उतरने, अमरपार-दुर्घटनाओं और गाड़ियों

में आने लगे हैं। दुर्घटनाओं की संख्या पारंपरिक रेलों पर 1971-72 में 264 थी जो 1972-73 में घटकर 815 रह गयी ।

Legal aid to Poor in Tamil Nadu

9324. SHRI R. V. SWAMINATHAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Tamil Nadu State has started giving financial aid to the poor in respect of court cases;

(b) if so, what kind of assistance is being provided to the poor in this regard;

(c) whether any other State has started this scheme;

(d) whether the Union Government have also decided to help the State Governments financially for implementation of such schemes; and

(e) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY):
(a) to (c) The information is being collected and will be laid on the Table of the House

(d) No, Sir.

(e) Does not arise

Payment of Officiating Allowance to Luggage Porters at Ghaziabad

9325 SHRI ONKAR LAL BERWA:

Will the Minister of RAILWAYS

be pleased to state:

(a) whether some Luggage Porters working at Ghaziabad station who were ordered by the administration to work as Goods Markers in the

Goods Office, Ghaziabad, have not been paid their officiating allowance for the period from 23rd October, 1969 to 22nd January, 1974,

(b) if so, the reasons for the delay, and

(c) the steps taken to expedite payment?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) to (c) Information is being collected and will be laid on the Table of the Sabha

Irrigation Schemes for Rajasthan

9326 SHRI SHIVNATH SINGH Will the Minister of IRRIGATION AND POWER be pleased to state

(a) the irrigation schemes which are under consideration of Government for districts of Alwar, Bharatpur, Jhunjhunu, Churu and Nagore of Rajasthan during Fifth Five Year Plan,

(b) whether any survey has been made for irrigation canal for Alwar, Bharatpur and Jhunjhunu Districts of Rajasthan from Ganga River, and

(c) if so, the progress made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD) (a) The Fifth Five Year Plan of Rajasthan is yet to be finalised

(b) and (c) No scheme for such a canal system, based on a Survey has been received from the Government of Rajasthan

Running Rooms for Travelling Ticket Examiners and Conductors

9327 SHRI RAMAVATAR SHASTRI.

SHRI K. M. MADHUKAR;

Will the Minister of RAILWAYS

be pleased to state:

(a) whether Travelling Ticket Examiners and Conductors are not provided with the facilities of proper running rooms, and

(b) if so, what action is being taken by the Railway Administration to provide separate running room facilities to them?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) and

(b) According to the extent instructions, certain categories of non-running staff like Travelling Ticket Examiners, Conductors etc, are permitted to avail of resting facility in the running rooms subject to spare accommodation being available therein after meeting the requirements of regular running staff Railways have also been advised to provide rest room facility for certain categories of non-running staff including Travelling Ticket Examiners, Conductors etc, on a programmed basis at Stations where spare running room accommodation is not available

Provision of Two Sets of Summer Uniforms to Ticket Collectors (North Eastern Railway)

9328 SHRI RAMAVATAR SHASTRI

SHRI K. M. MADHUKAR

Will the Minister of RAILWAYS

be pleased to state:

(a) whether there is any circular by Railway Administration to provide two sets of Summer Uniform to

Ticket Collectors in place of 3 sets on North Eastern Railway; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). As a result of instructions issued on the basis of the recommendations of Uniforms Committee, 1969 and accepted by the Government, the Ticket Collectors on North Eastern Railway are entitled for two sets of Summer Uniforms.

Attack on the Demonstrators of Railwaymen at Pathardih by Anti-Social Elements

9329. SHRI RAMAVATAR SHASTRI:

SHRI K. M. MADHUKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any anti-social elements attacked the demonstration of Railwaymen with lethal weapons and pipe guns at Pathardih on 29th November, 1973 causing serious injuries to some employees;

(b) if so, the facts of the incident;

(c) the salient features of the agreement made between the representatives of Railway employees and DS/Dhanbad on 30th November, 1973 following the agitation of Railwaymen; and

(d) the action taken to implement each item of the agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). The information is being collected and will be laid on the table of the Sabha.

Supply of Power to Calcutta by D.V.C. during last three years

9330. SHRI A. K. M. ISHAQUE: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total k.w. power supplied to Calcutta by D.V.C. during the last three years, year-wise; and

(b) the prospects of power supply to Calcutta from D.V.C. during 1974-75?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The power supplied by D. V. C. to Calcutta Electric Supply Corporation during the last three years is as given below:

Year	Million kwh.
1970-71	613.341
1971-72	505.781
1972-73	589.649

(b) There is no contractual obligation for the D. V. C. to continue to supply power to Calcutta, since the contract in this regard expired in 1969. However, considering the power shortage in Calcutta, D. V. C. will continue to supply power to Calcutta to the extent possible, after meeting its statutory obligations and the priority loads of national importance, such as railway traction, Coal mines, and steel plants which the D.V.C. is required to supply.

Memorandum on Extension of Railways in Bihar by Bihar Government

9331. SHRI JAGANNATH MISHRA:

SHRI M. S. PURTY.

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Bihar Government has submitted any memorandum to the Central Government regarding extension of railway lines in that State;

(b) if so, the main features thereof; and

(c) action taken or proposed to be taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) Yes.

(b) and (c) A statement is laid on the Table of the House. [*Placed in Library. See No. LT-6929/74.*]

Selection of Rivers for Utilisation of River Waters

9332 SHRI JAGANNATH MISHRA: Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether Government have selected certain rivers in the country for full utilisation of river waters; and

(b) if so, the particulars of such rivers and the progress made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). There is no particular river selected for full utilisation. Efforts are, however, being made for optimum utilisation of all available water resources.

Amount granted for Expansion and Repair of Railway Stations in Bihar

9333. SHRI JAGANNATH MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have granted any funds to expand and repair some of the Railway stations in the State of Bihar; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) (a) and (b). The information is being collected and will be laid on the Table of the Sabha as soon as it is compiled.

Report from Bihar and West Bengal regarding Reorganisation of D.V.C.

9334. SHRI JAGANNATH MISHRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have received any report from the States of Bihar and West Bengal regarding the re-organisation of Damodar Valley Corporation; and

(b) if so, the main feature thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise

Selection of Sites for Thermal Power Stations

9335. SHRI LUTFAL HAQUE: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether a Committee visited various places in the country to select

the sites for setting up large Thermal Power Stations in the Central sphere in the Fifth Five Year Plan;

(b) if so, the names of the members of the committee and the places visited; and

(c) the recommendations made by this committee and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). The Site Selection Committee under the Chairmanship of Member (Thermal) Central Water and Power Commission (Power Wing) consists of the following members.

- (1) Chief Engineers of the respective States for the sites in their States.
- (2) Shri S. K. Bose, Mining Adviser, Deptt. of Mines.
- (3) Shri K. S. Bannerji, Director Transportation (Traffic), Railway Ministry.
- (4) Shri S. K. Ganguli, Director (Chemical) Bhabha Research Centre, Trombay.
- (5) Shri P. K. Bhatnagar, Coordinator, National Council of Science and Technology, New Delhi.
- (6) Chief Engineer (Thermal), Central Water and Power Commission (Power Wing), New Delhi.

The Committee's report giving the details of the sites visited recommendations made etc., is awaited.

Steps to Improve Performance of Power Projects in West Bengal.

9336. SHRI LUTPAL HAQUE: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the steps taken to improve the performance of power projects in West Bengal, project-wise; and

(b) the results achieved so far?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). Concerted efforts are being made to maximise availability of power from the existing power stations and speeding up the commissioning of new generating units. Following is the position with regard to the different power stations in West Bengal.

Bandel Thermal Station

This station has four units of 82.5 MW each. It was receiving middlings from two-stage Lodna Washery and coal from a large number of collieries in the Raniganj coal fields. This was affecting the performance adversely due to inappropriate quality of coal. Receipt of middlings from the two-stage washery has been stopped and the Linkage Committee has been requested to link Bandel Thermal Power Station with a definite number of collieries which can supply coal of the right quality. Light diesel oil has been arranged in sufficient quantity for these stations. Spare parts for pulverisers has been arranged. As a result of these measures, the performance is improving. One unit is under annual overhaul and maintenance and the remaining three are operating. The generation is now in the range of 180-200 MW.

Durgapur Projects Ltd.

This power station has two units of 30 MW each and three units of 75

MW each. Due to an accident in January 1974 the control cables and equipment connected with two units have been damaged. Necessary replacements have been arranged. It is expected that one unit will be brought back into commission by the end of May and the other unit in June 1974. The availability from the 75 MW units has been very much reduced due to the wearing out of turbine blades and replacements for the same have been ordered. The output of these units is also limited due to trouble in the coal mills. These matters are being attended to. The generation in this station is now in the range of 140-160 MW and will improve further when the repairs/renovations in hand are completed.

Santalidih Power Station

One unit of 120 MW has been commissioned and this unit is having teething trouble. Assistance of BHEL engineers has been available to the project for rectification and adjustment works.

Calcutta Electric Supply Corporation

The CESC has an installed capacity of 485 MW. Due to the plants being very old, the derated capacity of this station is 337 MW. The generation is in the range of 210-250 MW. It is understood that steps to increase power generation are under consideration.

Allocation of Funds for Execution of Power Projects in West Bengal in the current year

9337. SHRI LUTFAL HAQUE: Will the Minister of IRRIGATION AND POWER be pleased to state the total

amount earmarked for the execution of power projects in West Bengal, project-wise in the current year?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): While the annual plan outlay have yet to be finalised, the tentative outlays for the power schemes in West Bengal are as follows:—

I. GENERATION SCHEMES*

(a) Continuing Schemes	(Rs. in lakhs)
1. Santaldih Thermal (4 × 120 MW)	900**
2. Jaldhaka Hydrel Stage II (2 × 4 MW)	75
3. Kurseong Hydrel Stage II (2 × 1 MW)	30

(b) New Schemes

1. Extension of Bandel Power Station 5th Unit (200 MW)	700
2. Kolaghat Thermal (3 × 200 MW)	900
3. Diesel Station (4 × 3.5 MW)	18
4. 110 MW unit at DPL	150

II. TRANSMISSION AND DISTRIBUTION

(a) 132 kV and above	800**
(b) Below 132 kV	240
(c) Expansion of existing grids and normal extension	200

III. Rural Electrification (M.N.P. 250 + R.E.C. 500) 750

IV. Investigation 75

V. Research and Testing 12

Total (I to V) 4850

*Outlay earmarked

*** Rs. 6.15 crores for transmission lines and sub-station associated with Santaldih to be earmarked.

Grant for Farakka Barrage Complex for 1974-75

9338. SHRI LUTFAL HAQUE: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any grant has been made for Farakka Barrage complex for 1974-75;

(b) if so, the amount of grant and the work to be completed in 1974-75; and

(c) the particulars of the work done regarding the Farakka Barrage complex up to date?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). A provision of Rs. 8 crores has been included in the Demands for Grants of the Ministry of Irrigation and Power for 1974-75 for the Farakka Barrage Project.

Work on the Farakka Barrage alone with the road and rail bridges has been completed. The feeder Canal is in an advanced stage of execution with over 97 per cent of work completed. The Jangipur Barrage has been completed.

During 1974-75, the balance works on the Feeder Canal are proposed to be completed to enable it become operational. The finishing works on the Farakka and Jangipur Barrages and ancilliary works will be done. Work on the navigation structures (such as, locks at Farakka and Jangipur, approach Channels, etc.) will be continued.

Progress regarding Loktak Lift Irrigation Scheme

9339. SHRI N. TOMBI SINGH: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the progress made in the Loktak Lift Irrigation Scheme;

(b) whether the progress of the Scheme has been hampered due to difficulties in acquisition of land; and

(c) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (e). Information is being collected and will be laid on the Table of the House.

Panel to examine Anomalies in Third Pay Commission Report

9340. SHRI TARUN GOGOI:
SHRI NIHAR LASKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Railway Ministry has decided to set up a sub-committee of the Departmental Council to examine anomalies in the Third Pay Commission Report;

(b) if so, whether the employees will also be included in the panel; and

(c) when the same will submit its report?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI). (a) Yes.

(b) Representatives of the recognised labour Federations are proposed to be included in the Sub Committee.

(c) It is not possible at this stage to indicate when it will submit its report.

Review of Fifth Plan Power Generation Targets due to Price Rise

9341. SHRI P. GANGADEB:
SHRI D. D. DESAI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Fifth Plan power generation targets will be lowered in view of the present price rise in the country;

(b) whether Government have made any review for power programmes in the context of high costs of fuel; and

(c) if so, the main features of the review?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The Fifth Plan is under finalisation. There is no proposal to lower power generation targets.

(b) and (c). The power programme of the country is based mainly on coal. There has been a rise in the price of coal and a much steeper rise in the price of oil. According every effort is being made to reduce the consumption of oil by conversion of power plants using oil as primary fuel to use of coal as primary fuel and also by taking steps to reduce the consumption of oil as secondary fuel in all the thermal power plants.

In view of the high cost of fuels and in the interest of conservation of the fuel resources, it is proposed to maximise the development of hydro-electric resources and use the thereof for power generation.

Every effort is also being made to reduce the system energy losses and operate the thermal plants at as high an efficiency as possible by improving their load factors.

Where industries required process steam in addition to electric power, use of captive plants based on the total energy concept is encouraged.

Power crisis in North India

9342. SHRI P. GANGADEB:
SHRI D. D. DESAI:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether a severe power crisis will hit North India till June, 1974;

(b) if so, whether India's Industrial and Agricultural sectors will be adversely affected; and

(c) the steps taken to meet the power requirements in Southern, Western and Eastern regions during this period?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) and (b). North India has been suffering from a power shortage for the last many months. The position is not expected to be significantly different upto June 1974 and supply to the priority sectors would thus largely remain the same as at present.

(c) Considering power shortages in the country and to meet the power requirements in the different regions including Southern, Western and Eastern Regions, guidelines have been formulated and circulated to the various States to distribute the available energy on a rational basis so that the economy of the region is not generally affected. The following efforts are also being made to increase the power availability to the industrial and agricultural sectors:

(i) Utilisation of existing power installations is being maximised by monitoring and

arranging for supply and transport of coal and fuel oil spare parts etc.

- (ii) The projects which are nearing completion are being expedited to ensure early commissioning of the generating units.
- (iii) Exchange of power between the neighbouring States is being encouraged so as to achieve optimum utilisation of generating capacity and minimise the requirements of reserves

मथुरा और वृन्दावन के बीच चलने वाली गाड़ी का घाटे पर चलना

9343. श्री भारत सिंह चौहान : क्या रेल मंत्री यह बताते की कृपा करेंगे कि

(क) क्या मथुरा और वृन्दावन के बीच चलने वाली गाड़ी घाटे पर चल रही है,

(ख) यदि हा, तो उससे प्रति वर्ष होने वाला घाटा कितना है ,

(ग) गन तीन वर्षों में कितना घाटा हुआ ,

(घ) इस लाइन को लाभ पर चलाने के लिए सरकार ने कोई योजना बनाई है, और

(ङ) यदि हा, तो उसकी रूपरेखा क्या है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) जी हां ।

(ख) और (घ). विमान की वषों में जो हानि हुई (लाभान्त को छोड़कर), वह नीचे बतायी गयी है :—

(लाख रुपये में)

1970-71	1971-72	1972-73
1 52	1. 40	3 00

(घ) और (ङ). निकट भविष्य में इस लाइन को लाभकारी होने की सम्भावना नहीं है । लेकिन हानि की मात्रा को न्यूनतम रखने के लिए सभी सम्भव उपाय किये जा रहे हैं ।

मथुरा और अलीगढ़ के बीच सीधा रेल मार्ग

9344. श्री भारतसिंह चौहान: क्या रेल मंत्री यह बताते की कृपा करेंगे कि

(क) क्या मथुरा और अलीगढ़ के बीच कोई सीधा रेल मार्ग नहीं है, और

(ख) यदि हा, तो क्या इस प्रकार के रेल मार्ग की व्यवस्था करने सम्बन्ध, किसी प्रस्ताव पर सरकार विचार कर रही है ?

रेल मंत्रालय में उप मंत्री (श्री मुहम्मद शफी कुरैशी) : (क) मथुरा और अलीगढ़ के बीच कोई सीधा लाइन नहीं है । लेकिन इन दोनों स्टेशनों के बीच धरम के रास्ते बड़ी लाइन और हाथरस के रास्ते पीटर लाइन मौजूद है ।

(ख) धन की कमी और यातायात के पर्याप्त ग्रीचिन्त्य के अभाव में इस समय कन्नूरा और अलीगढ़ के बीच एक प्रतिरिक्त सीधी लाइन की व्यवस्था करने का कोई विचार नहीं है ।

वर्ष 1971 में बिहार, मध्य प्रदेश तथा उत्तर प्रदेश में मतदाताओं की संख्या

9345. श्री भरतसिंह चौहान : क्या बिचि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार, मध्य प्रदेश तथा उत्तर प्रदेश में 1971 के आम चुनाव के समय अलग-अलग प्रान्तों में कुल कितने-कितने मतदाता थे; और

(ख) उत्तर प्रदेश के पिछले विधान सभा चुनाव में कुल कितने मतदाता थे तथा कितने ने मतदान किया ?

बिचि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) :

(क) और (ख) अपेक्षित जानकारी देने वाला विवरण सदन के पटल पर रख दिया गया है ।

विवरण

लोक सभा के लिए साधारण निर्वाचन 1971

राज्य का नाम	मतदाता
बिहार	31,019,951
मध्य प्रदेश	19,578,837
उत्तर प्रदेश	45,766,709

उत्तर प्रदेश विधान सभा के लिए साधारण निर्वाचन, 1974*

मतदाता	49,816,561
मतदाता, जिन्होंने मत दिए	28,326,880**

*भाकड़े अनतिम है ।

**207 नयपुर विधान सभा निर्वाचन क्षेत्र को छोडकर, जहा मतदान रद्द कर दिया गया ।

Work to Rule Agitation by Employees of Northern Railways

9346. SHRI VASANT SATHE:
SHRI H. M. PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the employees of the Northern Railway have started work-to-rule agitation in protest against the repressive and vindictive attitude adopted by the Railway authorities; and

(b) if so, the steps taken by Government to normalise the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b). In the past few months, there have been "Work-to-Rule" agitations by some Sectional Unions/ Associations to press for their sectional demands and not against the alleged reprisal and unfavourable attitude of the railway authorities. It would continue to be Government's endeavour to resolve staff grievances through Permanent Negotiating Machinery on the basis of established procedure.

Oil Exploration in Amunacha;

9347. SHRI VASANT SATHE:

PROF. MADHU DANDA-
VATE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the recent prospecting in Kharsang-II in Tirap District of Arunachal Pradesh has revealed the possibility of finding large oil reserves; and

(b) if so, the facts thereof and the plan formulated by Government for drilling of oil in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Khar-sang-II well has so far been drilled upto about 700 metres as against the objective depth of 4572 metres. No hydrocarbon indications have been obtained so far. Oil India Limited would be drilling 16 wells in the coming years in Dum Duma area of Assam and Ningru area of Arunachal Pradesh. The Fifth Five Year Plan of O.N.G.C. envisages drilling of 1.47 million metres in various areas in the country.

**Engineers to go on deputation to
Zambian Railways from North Eastern
Railway**

9348. SHRI CHANDRA SHAILANI:
Will the Minister of RAILWAYS be pleased to state:

(a) whether the General Manager of the North Eastern Railway sent a Radiogram No. E/73/5/1 (1) dated the 3rd October, 1973 to all the Divisional Superintendents in which some Engineers were asked to go on deputation to Zambian Railways;

(b) how many candidates applied and gave their willingness to go to Zambia; and

(c) the number and names of selected candidates who were sent to Zambian Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) Thirteen.

(c) The North Eastern Railways recommended to the Railway Board four Officers of the Indian Railway Service of Engineers, viz. S/Shri M.P. Budhiraja, Ramesh Chandra, K. C. Bhandari and H. S. Ajwani. These names were considered along with those recommended by other zonal Railways and none of those recommended by North Eastern Railway was ultimately recommended to the Zambia Railways.

**Steps taken to reduce dependence on
foreign sources for machinery and
know-how to meet power shortage**

9349. SHRI GAJADHAR MAJHI:
Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) what steps Government have taken to reduce dependence on foreign sources for machinery and technical know-how to meet the power shortage in the country; and

(b) the steps taken to organise a consortium of industrialists for setting up power generating plants?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The indigenous manufacturing plants in the country now have the capacity to manufacture most of the plant and equipment required for the V Plan power projects in the country. Technical know-how for

planning, design and construction of power plants and transmission systems is already available and a further built up of the same is planned to meet the needs of the V Plan.

(b) There is no proposal to organise any consortium of industrialists for setting up power generating plants.

टिहरी, मनेरी और पञ्चेश्वर बांधों का निर्माण

9350. श्री नरेन्द्र सिंह बिष्ट : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) टिहरी, मनेरी और पञ्चेश्वर बांधों के निर्माण का कार्य (बांध-वार) इस समय किम स्थिति में है ;

(ख) क्या योजना आयोग और सभी सम्बन्धित विभागों से इनके निर्माण की आवश्यक स्वीकृति मिल चुकी है और यदि हा, तो प्रत्येक बांध पर कितनी राशि खर्च होगी ;

(ग) उनका निर्माण कार्य कब शुरू होगा और यदि काम शुरू हो चुका है तो उसकी वर्तमान स्थिति क्या है ,

(घ) इन बांधों से कितनी बिजली का उत्पादन होगा और यह बिजली किन-किन स्थानों को पहुँचाई जाएगी; और

(ङ) इनसे कितनी भूमि की सिंचाई होगी और किन-किन स्थानों को सिंचाई के लिए यह पानी भेजा जाएगा ?

सिंचाई और विद्युत मंत्री

(श्री कृष्ण चन्द्र पन्त) : (क) से (ग). टिहरी बांध और मनेरी भाली (चरण-एक) परियोजनाओं

पर निर्माण कार्य प्रगति पर है । मनेरी भाली परियोजना (चरण दो) और पञ्चेश्वर परियोजना पर निर्माण कार्य इन परियोजनाओं को कार्यान्वयन के लिए स्वीकृत किये जाने के उपरांत ही आरम्भ किया जा सकता है ।

पाचवी योजना के प्रारूप के अनुसार पांचवी योजनावधि के दौरान केवल मनेरी भाली (चरण-एक) से ही लाभ प्राप्त होने अनुसूचित हैं। टिहरी बांध से लाभ छठी योजना में ही मिलने की आशा है ।

टिहरी बांध और मनेरी भाली (चरण-एक) परियोजना कार्यान्वयन के लिए स्वीकृत की जा चुकी हैं। इन परियोजनाओं की अनुमानित लागत क्रमशः 197.93 करोड़ तथा 17.18 करोड़ रुपये हैं। पञ्चेश्वर बांध परियोजना जिस पर 310 करोड़ रुपये लागत आने का अनुमान है भारत और नेपाल की सीमा पर स्थित है। इसे स्वीकृति नहीं दी गई है ।

मनेरी भाली परियोजना (चरण दो) सलाहकार समिति द्वारा कार्यान्वयन के लिए स्वीकृत हो चुकी है इस पर योजना आयोग की स्वीकृति की प्रतीक्षा है ।

(घ) और (ङ). इन परियोजनाओं की प्रनिष्ठापित विद्युत जनन क्षमता निम्न प्रकार है :—

मेगावाट

(1) टिहरी	4 × 150
(2) मनेरी भाली (चरण-एक)	3 × 35
(3) पञ्चेश्वर बांध (चरण-एक)	4 × 250

इन परियोजनाओं से उत्पन्न विद्युत, पंचेश्वर की, उजनी विद्युत को छोड़कर जितनी कि मेवाड़ को संचरित होगी, उत्तर प्रदेश विद्युत ग्रिड में डाली जाएगी। टिहरी बाघ से 27 लाख हेक्टेयर का नया क्षेत्र सिंचित होगा और लगभग 13 लाख हेक्टेयर की सिंचाई में तीव्रता लाई जाएगी। पंचेश्वर परियोजना नियमित जल की व्यवस्था करेगी जिसे वर्तमान शारदा नहर प्रणाली द्वारा सिंचाई के लिए प्रयोग में लाया जा सकता है। मनेरी भाली केवल विद्युत परियोजना है।

ऋषिकेश से कर्ण प्रयाग तक रेल लाइन

9351. श्री नरेन्द्र सिंह बिष्ट : ? ?
रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या ऋषिकेश से कर्ण प्रयाग तक रेल लाइन बनाने के लिए सर्वेक्षण किया गया था और इस मार्ग पर आर० के० आर० (ऋषिकेश-कर्ण प्रयाग रेलवे) नाम के पत्थर भी जयह-जगह लगाए गए थे,

(ख) यह योजना स्थगित करने के क्या कारण हैं, और

(ग) क्या सरकार अब इस मार्ग का कार्य पुन आरम्भ कराएगी ताकि इस उपेक्षित और पिछड़े क्षेत्र का आर्थिक विकास हो सके?

रेल मंत्रालय में उप सचिव (श्री मुहम्मद अकी कुरैशी): (क) और (ख) इस लाइन के लिए 1927 में एक विस्तृत सर्वेक्षण किया गया था जिसमें मालूम था कि 160 किलोमीटर लम्बी इस लाइन को यदि छोटी लाइन

के रूप में बनाना जाए तो भी इस पर इसकी अधिक लागत भारी जो प्रतिव्ययक होगी और इसका निर्माण वित्तीय दृष्टि से अर्थव्ययपूर्ण नहीं होगा। इसलिए 1930 में यह विनिश्चय किया गया था कि इस परियोजना को त्याग दिया जाए।

(ग) यातायात को बहुत कम सम्भावनाओं, निर्माण पर आने वाली अधिक लागत और नयी लाइनों के निर्माण के लिए रेलों के पास बहुत कम साधन होने का कारण ही है कि इस परियोजना को शुरू करने का कोई विचार नहीं है।

उत्तर प्रदेश में ग्राम विद्युतीकरण

9352. श्री नरेन्द्र सिंह बिष्ट . क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि

(क) क्या उत्तर प्रदेश के लगभग 24 प्रतिशत गांवों में बिजली पहुंचाई जा चुकी है,

(ख) क्या नैनीताल और देहरादून जिलों को छोड़कर उत्तराखण्ड के छ अन्य जिलों अर्थात् अलमोडा, पिथौरागढ़, टिहरी, चमौली, उत्तरकाशी और गढ़वाल जिलों में अब तक केवल 2 प्रतिशत गांवों में बिजली पहुंचाई जा सकी है,

(ग) यदि हा, तो राज्य में अक्षत प्रतिशतता की तुलना में उन जिलों के पीछे रहने के क्या कारण हैं, और

(घ) क्या इस सम्बन्ध में उन जिलों को सम्पूर्ण राज्य की अक्षत प्रतिशतता के

बराबर करने के लिए सरकार का विचार कोई विशेष कार्यक्रम बनाने अथवा आरंभ करने का है और यदि हाँ, तो तत्सम्बन्धी मुख्य बातें क्या हैं ?

सिन्धुई और पश्चिम अंजनाय में उपर्युक्त (श्री सिन्धुईकर प्रश्न): (क) उत्तर प्रदेश में 112624 गाव है। इनमें से 29341 गावों का मार्ग, 1974 तक विद्युतीकृत कर दिया गया है। राज्य में विद्युतीकृत गावों की प्रतिशतता 26.1 है।

(ख) उत्तराखण्ड के छ जिलों अर्थात् अल्मोड़ा, पिथौरागढ़, टिहरी, चमौली, उत्तरकाशी और गढ़वाल में 12770 गाव है इनमें से 586 गाव 31-3-1974 तक विद्युतीकृत कर दिए गए हैं। इन जिलों में विद्युतीकृत गावों की प्रतिशतता 4.6 है।

(ग) ग्राम विद्युतीकरण का कार्यक्रम राज्य सरकारों द्वारा बनाया जाता है और राज्य बिजली बोर्डों द्वारा क्रियान्वित किया जाता है। इन जिलों में विद्युतीकरण की घनी प्रगति के निम्नलिखित कारण हैं —

(1) ये जिले आर्थिक रूप में पिछड़े हुए हैं और आमतौर से विद्युत् विकास समेत सामान्य विकास कार्यों के मामले में अन्य जिलों से पीछे हैं।

(2) यहाँ के लोगों का गरीब होने के साथ-साथ यहाँ पर पर्याप्त रूप में औद्योगिक और श्रमिक भार भाँष न होने के कारण आर विकास धीमा है

(3) ग्रामों का जनसंख्या बहुत कम है और ये बहुत बड़े क्षेत्रों में बिखरे हुए हैं और तराई भी कठिन तथा लम्बी है और ग्रामों के विद्युतीकरण के लिए कीमती पारेषण तथा बिनरण तार-जाल की आवश्यकता होगी जिसके लिए पर्याप्त निवेश की आवश्यकता होगी।

(घ) इन्हीं जिलों में स्थिति में सुधार करने के लिए निम्नलिखित पग उठाए जा रहे हैं—

(1) पहाड़ी क्षेत्रों में विद्युत विकास के लिए राज्य सरकार द्वारा विशेष प्रावधान किये गये हैं

(2) राज्य बिजली बोर्ड ने ऐसे क्षेत्रों में ग्रामों के विद्युतीकरण के लिए अने वित्तिय मान-दण्ड कम कर दिए हैं।

(3) भारत सरकार द्वारा स्थापित सरकारी क्षेत्र के एक मस्थान ग्राम विद्युतीकरण निगम लिमिटेड द्वारा राज्य बिजली बोर्डों को अग्र महायता दी गई है। अतमोडा, पिथौरागढ़ चमौली उत्तरकाशी और गढ़वाल जिलों के लिए पांच स्कीमें स्वीकृत की गई हैं। इन स्कीमों में 163 55 लाख रूपयों की सहायता शामिल है और 1084 ग्रामों का विद्युतीकरण तथा 34 पप-सेटों का ऊर्जन परिकल्पित है।

(4) पांचवीं पंचवर्षीय योजना में ऐसे पिछड़े क्षेत्रों की ओर विशेष ध्यान देने की सुनिश्चित करने के लिए ग्राम बिद्युतीकरण का एक कार्यक्रम न्यून आवश्यकता कार्यक्रम में शामिल कर लिया गया है।

टिहरी बांध से बिस्वापित परिवारों का पुनर्वास

9353. श्री नरेन्द्र सिंह बिष्ट : क्या सिंघाई और बिद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) टिहरी बांध से बिस्वापित होने वाले परिवारों की संख्या कितनी है,

(ख) क्या उन परिवारों को मुआवजा दिया गया है, यदि नहीं, तो क्या,

(ग) क्या सरकार ने उन्हें अन्य स्थानों पर बसाने का पूरा प्रयत्न कर लिया है और क्या कुछ परिवार वृद्ध वृद्धा भी गए हैं और इन परिवारों को किन-किन स्थानों पर बसाया जा रहा है ; और

(घ) उन परिवारों को टिहरी बांध क्षेत्र से कब तक हटा दिया जाएगा ताकि बांध का निर्माण अर्द्धांगी गति में चल सके ?

सिंघाई और बिद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) अभी तक किसी भी परिवार को बिस्वापित नहीं किया गया है। बांध क्षेत्र में इस समय निवास कर रहे लगभग 4300 परिवार टिहरी बांध के पूर्ण हो जाने पर बिस्वापित हो जाएंगे।

(ख) चूंकि कोई भी परिवार अभी तक वहां से बिस्वापित नहीं हुआ है, इसलिए मुआवजा देने का प्रश्न ही नहीं उठता।

(ग) टिहरी बांध से बिस्वापित होने वाले परिवारों को वादशाही भोल में बसाए जाने वाले उपनगर में पुन बसाने का प्रबन्ध किया जा चुका है। बिस्वापित कुबक परिवारों को बदले में कृष्य भूमि देकर बसाया जाएगा। चूंकि अभी तक किसी को बिस्वापित नहीं किया गया है, अब किसी भी परिवार को पुन नहीं बसाया गया है।

(घ) परियोजना के निर्माण में कोई बाधा न पड़े इसको सुनिश्चित करने के लिए, परिवारों को चरणबद्ध रूप में दूसरे स्थानों पर ले जाने का कार्य जून 1974 तक शुरू करने की संभावना है।

काठ गोदाम से टनकपुर तक रेल मार्ग

9354. श्री नरेन्द्र सिंह बिष्ट : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने काठगोदाम से टनकपुर तक रेल-मार्ग को बढ़ाने का प्रस्ताव स्वीकार किया है,

(ख) यदि हा, तो उसकी अनुमानित लागत क्या होगी और वह कब तक पूरा होने की संभावना है, और

(ग) यदि नहीं, तो क्या सरकार इस प्रस्ताव पर विचार करेगी ताकि इस उपेक्षित और पिछड़े क्षेत्र का आर्थिक विकास हो सके।

रैल्व ब्रेकिंग के उच्च संखी (की गुरुत्त्व
ककी कुरेशी) : (क) जी नहीं।

(ख) प्रश्न नहीं उठना।

(ग) घन के अभाव और धातुगत वा
परीत प्रौचित्य न होने के कारण इस समय
इस प्रश्नाव पर विचार कर रकित है।

**Wagons breaking during 1972-73 and
1973-74**

9355 SHRI SAMAR GUHA Will the
Minister of RAILWAYS be pleased to
state

(a) the number of cases of wagon
breaking recorded during the years
1972-73 and 1973-74,

(b) the total losses due to such
wagon breaking during this period,

(c) 'number of wagon' breakers
killed, injured and arrested at the
time of wagon breaking;

(d) number of cases instituted and
wagon breakers convicted;

(e) whether cases of collusions bet-
ween the wagon breakers and Rail-
way police have been detected; and

(f) if so, facts thereof?

THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI
MOHD SHAFI QURESHI): (a)
to (d) A statement is attached

(e) Yes in 1973-74

(f) In 1973-74 in 2 cases, 3 GRP
personnel were found having collu-
sion with wagon breakers. Of these,
one is facing trial in court of law,
and the cases of two are under in-
vestigation

Statement

	1972-73	1973-74
(a) No. of cases of wagon breaking recorded .	9314	8936
(b) Total losses due to Wagon breaking	Rs 64,06,741	Rs 74,96,880
(c) Number of wagon breakers killed, injured, arrested at the time of wagon breaking,		
(i) Killed	34	40
(ii) Injured	14	21
(iii) Arrested	2404	2617
(d) (i) Number of cases instituted in this connec- tion.	9314	8938
(ii) Number of wagon breakers convicted .	1048	704

Visit of expert team to Digha in West Bengal to study beach erosion

9356. SHRI SAMAR GUHA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether an expert team was sent by the Central Government to Digha in West Bengal to study the nature of beach erosion there;

(b) if so, the findings of the expert team;

(c) the remedial measures suggested by them; and

(d) the steps taken or proposed by Government to implement the recommendations of the team?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (d). Members of the Beach Erosion Board constituted by the Government of India inspected the erosion site at Digha in December, 1972. On the basis of the inspection and available data, the Board observed that beach nourishment would be necessary for effective control of erosion. Pending procurement of sand pumps for such nourishment, it was recommended that sea walls should be constructed in selected reaches according to the design to be finalised in consultation with the Central Water & Power Research Station, Poona, supplemented by nourishment by coarse road transported by trucks from nearby areas.

The State Government of West Bengal, who are responsible for the protection of the area, have reported that immediate works in the form of boulder pitching were carried out in a length of 220 metres at a cost of Rs. 2 lakhs before the monsoon of 1973 and that these have given good results. A further amount of Rs. 8 lakhs has been sanctioned for the

protection of an additional 330 metres length before the ensuing monsoon.

A scheme is also being formulated by the State Government consisting of a sea wall and sand nourishment, based on the recommendations of the Beach Erosion Board.

Withdrawal of catering arrangements from mail trains

9357. SHRI SAMAR GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have withdrawn catering arrangements from the mail trains;

(b) if so, the reasons therefor;

(c) the names of the companies given contracts for supplying breakfast, lunch and dinner to the passengers of mail trains;

(d) the terms and conditions of such contracts; and

(e) whether supply of food to passengers has deteriorated after giving contract to private agencies?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No.

(b) Does not arise.

(c) The information is being collected and will be laid on the Table of the Sabha.

(d) A statement is attached.

(e) The service of meals to passengers is generally satisfactory. However, the following steps are being taken to further improve the standard of service:

(i) Selection of suitable contractors having experience in the field of catering by a Committee of officers wherever vacancies occur.

- (ii) Limit on the maximum holdings of a contractor upto six units so that a contractor may bestow personal attention on his establishment and at the same time, the contract may be viable.
- (iii) Regular inspections by officers and inspectors of the standard of food supplied and service rendered by the contractors.
- (iv) Thorough investigation into all complaints and suitable action against contractors, including termination of contract, wherever warranted.

Statement

(d) The following are the important terms and conditions of catering contractors:

- (1) The contracts for catering in dining cars and restaurants are valid for 5 years from the date of allotment and those of stalls and refreshment rooms for 3 years.
- (2) Licensee can sell only such articles as are specifically permitted by the Administration at the rates fixed by the Administration.
- (3) Licensee should ensure supply of items of best quality.
- (4) He should exhibit a board prominently at the conspicuous place indicating that any complaints regarding food supplied or against staff may be entered into the complaint book.
- (5) Licensee shall not employ in any capacity any person of bad character.
- (6) Licensee shall not assign or sublet and any violation of these terms may lead to termination of the contract.

- (7) The licensee shall pay a penalty of Rs. 100 as the Administration may inflict for complaints against the licensee for mismanagement, etc. which in the opinion of the Administration is *bona fide* and substantiated.
- (8) The licensee shall pay a fine not exceeding Rs. 100 at the sole discretion of the Administration for any action in contravention of any of the clauses of the agreement.
- (9) The licensee shall pay licence fee, rent, etc., as fixed by the Administration.
- (10) He shall be responsible for all damages caused to the Administration and indemnify the Administration against the same.
- (11) He shall maintain all equipment and materials clean ensure proper sanitation and hygienic conditions.
- (12) The Railways have a right to inspect the premises and the working of the contractor at any time and to take action thereon.
- (13) The licensee shall pay not less than fair wages to the workers engaged by him.
- (14) He shall follow all rules as laid down by the various statutes and acts like the Hours of Employment Regulations, Payment of Wages Act, Workmen's Compensation Act, Hours of Employment Act, etc.
- (15) The contract can be terminated on three months notice on either side without assigning any reason.
- (16) All questions and disputes arising under or in connection with the agreements shall be referred to the sole

arbitration of the officer person appointed by the General Manager of the Railway concerned. The award of the arbitrator so appointed shall be final and binding on the parties.

- (17) The licensee or a duly appointed and competent Manager paid by him shall remain present in the premises to manage and supervise the business.
- (18) All employees should be medically examined and produce certificates in regard to their fitness.
- (19) In case of bad performance, the Administration has a right to terminate the contract
- (20) The Administration has got a right to terminate forthwith any contract in the event of licensee's conviction in the Court of Law under the Criminal Procedure Code or on account of insolvency
- (21) Licensee shall be responsible for complaints of all regulations under Food Adulteration Act and in case he is prosecuted under the provisions of the said Act, the contract shall be terminated
- (22) He should always ensure satisfactory and complaint free service to the public.

उत्तर प्रदेश के पूर्वी जिलों और बलिया में डी० एल० डबल्यू बाराणसी और रेलवे वर्कशाप, गोरखपुर के एकक की स्थापना करना

9358. श्री चन्द्रिका प्रसाद : क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या प्रपने दोरे के दौरान उन्होंने यह आश्वासन दिया था कि बलिया की गरीबी और बेरोजगारी दूर करने के लिए डी० एल०

डबल्यू बाराणसी और रेलवे वर्कशाप, गोरखपुर का एकक उत्तर प्रदेश के पूर्वी जिलों और बलिया में स्थापित किया जाएगा ; और

(ख) इस सम्बन्ध में धन तर्क-कितलकी प्रश्नित हुई है ?

रेल मंत्रालय में उप मंत्री (श्री सुहृदचन्द्र शर्मा कुरेशी) : (क) जी नहीं। लेकिन यह कहा गया था कि इन क्षेत्रों में रेलवे उपकरण बनाने वाले कुछ कारखाने खोलने के प्रश्न पर जांच की जायगी।

(ख) यह मामला विचारार्थ है।

बड़ी सिंचाई परियोजनाओं का केन्द्र द्वारा संचालन

9359. श्री विभूति मिश्र : क्या सिंचाई और विद्युत मंत्र यह बताने की कृपा करेंगे कि

(क) क्या केन्द्रीय सरकार न सिंचालन में यह नियंत्रण बनाया है कि वह किसी भी बड़ी सिंचाई परियोजना का संचालन नहीं करेगी और

(ख) यदि हाँ तो उनके क्या कारण हैं ?

सिंचाई और विद्युत मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) श्री (ख) : सिंचाई राज्य विषय है तथा सिंचाई परियोजनाओं का कार्यान्वयन राज्य सरकारों द्वारा उनकी विकासत्मक योजनाओं के भीतर किया जाता है। किसी भी सिंचाई परियोजना को केन्द्र द्वारा चलाए जाने का कोई प्रस्ताव नहीं।

निर्वाचन लड़ने के लिये गरीबों को सहायता देने संबंधी प्रस्ताव

9360. श्री विभूति मिश्र : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के लगभग 40 प्रतिशत लोग निम्न आय वर्ग के हैं, जो गरीबी के स्तर से नीचे जीवनयापन कर रहे हैं ;

(ख) यदि हां, तो क्या सरकार को इस बात की जानकारी है कि वे अगर चाहें तो भी लोक सभा अथवा विधान सभा के लिए निर्वाचन नहीं लड़ सकते ; और

(ग) इन लोगों का प्रजातन्त्र में स्थान सुनिश्चित करने के लिए सरकार का क्या कार्यवाही करण का प्रस्ताव है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी

(क) से (ग) लोक सभा राज्यविधान सभा के लिए निर्वाचन लड़ने का अधिकार प्रश्न में उल्लिखित बात से प्रभावित नहीं होता । निर्वाचन व्ययों की वर्तमान परिसीमा सभी सुसंगत बातों पर सावधानी पूर्वक विचार करने के पश्चात्, विधि के अधीन नियत की गई है ।

गुजरात विधान सभा के चुनाव के लिये तैयारी

9361. श्री विभूति मिश्र : क्या

मंत्री रह

बताने की कृपा करेंगे कि

(क) गुजरात में कब तक चुनाव कराने का प्रस्ताव है ; और

(ख) इसके लिए सरकार ने किस प्रकार की तैयारी शुरू की है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) :

(क) 1971 की जनगणना के आधार पर निर्वाचन-क्षेत्रों का नये सिरे से परिसीमन और तत्पश्चात् नए सिरे से परिसीमित निर्वाचन-क्षेत्रों के संदर्भ में निर्वाचक नामावलिओं का तैयार किया जाना और उनका पुनरीक्षण एसी दो आधारभूत अपेक्षाएं हैं, जिनको, नई विधान सभा गठित करने के लिए गुजरात में निर्वाचन कराने से पूर्व, पूरा किया जाना है । अतः इस समय यह बताना संभव नहीं है कि निर्वाचन कब कराए जाएंगे ।

(ख) गुजरात राज्य में निर्वाचन क्षेत्रों के परिसीमन का कार्य आरम्भ किया जा चुका है । 1971 की जनगणना के जनसंख्या-आंकड़ों के आधार पर राज्य में संसदीय और सभा निर्वाचन-क्षेत्रों के पुनः समायोजन के लिए परिसीमन आयोग के प्रस्ताव 28 फरवरी, 1974 को राज्य के राजपत्र और भारत के राजपत्र में प्रकाशित किए गए हैं, जिसमें 31 मार्च, 1974 से पूर्व जनता से आक्षेप और सुझाव आमंत्रित किए गए थे । जनता से प्राप्त सभी आक्षेपों और सुझावों पर राज्य के विभिन्न स्थानों पर इस प्रयोजनार्थ की जाने वाली सार्वजनिक बैठकों में विचार किया जाना है । आयोग का अन्तिम आदेश सार्वजनिक बैठकों के आरम्भ किए जाने के पश्चात् लगभग छः सप्ताहों में जारी किया जाएगा ।

संसद सदस्यों को अपने निर्वाचन क्षेत्रों का दौरा करने के लिये रियायती दर पर पेट्रोल की सप्लाई

9362. श्री विभूति मिश्र : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कोशिश करेंगे कि :

(क) क्या पेट्रोल की मंहगाई के कारण लोक-सभा के सदस्य अब अपने क्षेत्रों में घूमने से लाचार हो गए हैं ;

(ख) यदि हां, तो क्या सरकार कोई योजना बना रही है कि लोक-सभा के सदस्यों को अपने क्षेत्रों में घूमने के लिए रियायती दरों पर पेट्रोल दिया जा सके ; और

(ग) यदि हां, तो कब से ?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां). (क) से (ग). आयातित कच्चे तेल के मूल्य में भारी वृद्धि होने तथा खपत में कमी करने हेतु लगाए गए शुल्क के कारण पेट्रोल के मूल्य में भारी वृद्धि हुई है। बढ़ाये गये मूल्य उप-भोक्ताओं के सभी वर्गों, जिन में संसद सदस्य भी शामिल हैं, को लागू है। वर्तमान संदर्भ में, उपभोक्ताओं के किसी वर्ग को इमदादी दरों पर पेट्रोल देने का कोई प्रस्ताव नहीं है।

Educational facilities to children of Railway employees

9363. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have failed to provide adequate educational faci-

lities to the children of Railway employees;

(b) if so, the reasons therefor; and

(c) how many schools are run by Government for the children of the Railway employees in backward areas and regional headquarters?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). As education is a State subject, the children of Railwaymen share in common with other citizens the facilities provided by the State Governments. Railways are running 751 schools purely as a staff welfare measures at places including backward areas where schooling facilities provided by the State Government or other private agencies are inadequate or totally non-existent. The exact number of such schools in backward areas is not available.

Medical facilities to Railway employees

9364. SHRI C. K. CHANDRAPPAN: Will the Minister of RAILWAYS be pleased to state.

(a) whether Railway employees are not provided with better medical facilities, and if so, the reasons therefor; and

(b) the total number of employees of the Railways and how many hospitals and dispensaries are there to cater to their needs?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Railway employees are provided with fairly comprehensive medical facilities, both curative and preventive.

(b) The total number of regular employees on the Railways is 14,00,112 and there are 98 hospitals and 561 health units (dispensaries) on the Indian Railways as on 31st March, 1973.

Expansion programme for Public Sector refineries

9365. SHRI C. K. CHANDRAPPA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have asked the Indian Oil Corporation to go slow with the expansion of its existing public sector refineries;

(b) if so, whether refinery expansion programme has suffered a jolt as Government decided not to grant more than Rs. 900 crores for the import of crude oil and petroleum products;

(c) whether in view of this decision the expansion work of the Koyali refinery has to be stopped; and

(d) if so, how Government would meet the demand for petrol and petroleum products?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) No, Sir.

(b) to (d). Do not arise.

"Enquiry into the working of Jaipur Udyog Ltd."

9366. SHRI C. K. CHANDRAPPA: SHRI D. K. PANDA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Company Law Board made enquiry into the working of Jaipur Udyog Limited as well as other companies under the present management in the name of Alok Udyog Group;

(b) if so, the findings thereof; and

(c) what action the Company Law Board has taken to protect the in-

dustries run by this group and the interest of the employees working there?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Inspection of the books of account and other documents of Jaipur Udyog Limited and 74 other companies belonging to the Dalmia-Jain Group was taken up under section 209 (4) of the Companies Act, 1956.

(b) The inspections have disclosed features that *prima facie* suggest contraventions of the Companies Act, 1956 or irregular company practices for which the explanations of the concerned companies have been called for. The inspection reports present the views of the Inspecting Officer, and until the explanation of the company is obtained on the various irregularities as pointed out by the Inspecting Officer, a decision cannot be taken.

(c) Reports of inspection have been received in 69 cases, out of which instructions have been issued to field officers in 62 cases. An order under section 237(b) for investigation into the affairs of Ashoka Marketing Company Limited has also been issued.

Irrigation facilities in Gujarat

9367. SHRI VEKARIA: SHRI ARVIND M. PATEL:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Gujarat is the most backward State in respect of irrigation facilities; and

(b) if so, what steps Government are considering to take to improve the irrigation facilities in that State?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No, Sir. Several States have a lower percentage of irrigated area to cropped area, than Gujarat.

(b) The Fifth Plan of the State has yet to be finalised. The major and medium irrigation projects with an irrigation potential of 8.21 lakh hec. are under construction in Gujarat, and it is tentatively anticipated that irrigation potential, as a percentage of cropped area would increase from 19 per cent to 26.3 per cent by the end of the Fifth Plan.

Irrigation and Power Projects in Gujarat

9368. **SHRI VEKARIA:**

SHRI ARVIND M. PATEL:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the progress of irrigation and power projects in Gujarat has been rather slow;

(b) if so, the reasons therefor; and

(c) the steps being taken to accelerate the pace of progress of those projects?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). Of the 11 major and 59 medium irrigation schemes taken up in Gujarat during the Plan periods, work on 3 major and 44 medium irrigation schemes has been completed and 2 major schemes are nearing completion. The overall progress on irrigation projects is thus satisfactory. The delay in more expeditious completion is due to the inability of the State to provide adequate funds. The State Government propose to complete all spill-over schemes in the Fifth Plan.

Of the Four Power generation schemes taken up in the Fourth Plan in Gujarat the work on two schemes has been completed. The delay has occurred mainly in the completion of the Ukai Hydro-Electric Project. This is due, mainly, to the delays in the supply of the generating plant and equipment by the Bharat Heavy Electrical Limited and to a small extent to an accident at the power house. Every effort is being made to expedite the supply of plant and equipment. The first set is expected to be commissioned shortly and others will follow in quick succession.

Conversion of Metre Gauge lines in Saurashtra Region into Broad Gauge on Western Railway

9369. **SHRI VEKARIA:**
SHRI ARVIND M. PATEL:

Will the Minister of RAILWAYS be pleased to state:

(a) whether any time-bound programme has been formulated for converting metre gauge lines into broad gauge in Saurashtra Region on Western Railway; and

(b) if so, the salient features thereof and the outlay involved?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). At present conversion of 557 kms. long metre gauge section between Viramgam-Okha and Kanalus-Porbandar (including Kanalus-Sika and Jamnagar-Bedi branch lines), passing through Saurashtra region of Gujarat, sanctioned in December, 1971, at an estimated cost of Rs. 42.92 crores, is in progress. This work is likely to be completed by December, 1977.

Survey have also been carried out for the conversion of Gandhidham-Bhuj metre gauge section into broad gauge in Kutch/Saurashtra area of Gujarat and the reports are under examination.

For the present, there is no proposal to consider conversion of other metre gauge sections in the area into broad gauge.

Submarine pipe-line for crude oil drilled from Bombay High

9370 SHRI NIHAR LASKAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Oil and Natural Gas Commission will not wait for submarine pipe-line for conveying the crude from Bombay High sea shore;

(b) if so, the reasons for the same;

(c) the other methods to be adopted when the production starts,

(d) whether the Oil and Natural Gas Commission has also decided not to go in for shopping around world's shipyard for acquiring fixed drilling platforms needed for oil production at Bombay; and

(e) if so, the alternative measures proposed to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). No definite plans have been formulated for the production and transportation of crude oil from Bombay High to the shore as only one well has so far been drilled on the structure. All the available alternatives of transport would be considered on merit.

(d) No, Sir.

(e) Question does not arise

Power crisis in Gujarat

9371. SHRI D. D. DESAI.
SHRI H. M. PATEL:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Federation of Gujarat Mills and Industries have expressed

great concern over frequent power restrictions imposed by Government:

(b) if so, whether Government are aware that thousands of workers would become unemployed due to this power cut; and

(c) if so, the steps taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). The requisite information is being collected from the Government of Gujarat and will be laid on the Table of the House as soon as possible.

"Difference on Collaboration for Off-shore Oil Exploration"

9372 SHRI D. D. DESAI
SHRI ANADI CHARAN DAS:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any differences have cropped up between his Ministry and four major oil companies for collaboration in off-shore oil exploration;

(b) if so, whether any negotiations are in progress between his Ministry and the Companies; and

(c) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) No, Sir.

(b) Negotiations are in progress with certain selected companies which have submitted proposals.

(c) It would not be in public interest to disclose any details at the stage.

Supply of Petrol to Bangladesh and Nepal

9373. SHRI K. MALLANNA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Indian Government supply petrol to Bangladesh and Nepal Governments.

(b) if so, the value in terms of money of petrol supplied so far during the current year, and

(c) whether there has recently been any change in the agreements due to price rise in petrol and if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) Yes, Sir.

(b) The information is being collected and will be laid on the Table of the House in due course.

(c) Except for prices there has been no other change in the agreements due to the price rise.

Expansion of refining capacities of refineries in Fifth Plan

9374. SHRI K. MALLANNA:
SHRI SAT PAL KAPUR:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the total refining capacity at present in the country; and

(b) what targets are fixed by Government regarding increasing the refining capacity in Private Sector and Public Sector during the Fifth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) The total refining capacity in the country at present is 24.05 million tonnes per annum. This includes the spare capacity available with the private refineries.

(b) In the draft Fifth Five Year Plan, the refinery capacity target is tentatively fixed at 39 million tonnes for 1978-79. In view of the rapidly escalating prices of crude oil and foreign exchange implications of the increases in crude oil price, the optimum refining capacity to be achieved during the Fifth Five Year Plan is still under consideration.

Low production at Durgapur Chemicals Limited

9375. DR RANEN SEN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state.

(a) whether the production level of Phthalic, Caustic soda and phenol at Durgapur Chemicals Limited are still far below the capacity;

(b) if so, the reasons therefor;

(c) whether in the caustic soda plant for which the raw material is common salt, only 45 per cent of the plant capacity could be used due to poor maintenance of the plant; and

(d) if so, what steps have been taken to improve it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) to (c). The production of the unit has been significantly below rated capacity. This has been caused by a series of operational problems as well as by the labour unrest, which has interrupted smooth functioning. The low output of the Caustic soda is due to problems in plant maintenance.

shortage of chlorine cylinders and power failures. Production of Ethalic Anlydrde has, since November, 1973, improved because the defects in the plant have been remedied.

(d) It is a West Bengal Government undertaking. The information is being collected and will be laid on the Table of the House.

Alleged Booking Clerks' hand in cornering of seats by mushroom agencies

9376 SHRI RAJDEO SINGH:
SHRI M. KATHAMUTHU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that with the decision of the Railways to keep reservation open one year in advance from May this year, the cornering of most of the available seats on all important trains and routes is being done by a large number of the so-called travel agencies, which in large number are operating in nearly every big city and town during the forthcoming summer rush;

(b) if so, whether the cornering of seats by such agencies has of late been done with the connivance of Booking Clerks; and

(c) in the absence of any foolproof system or remedy, will the Government consider the withdrawal of the whole scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (c). The decision of the Railways to keep reservation open one year in advance with effect from 1st May, 1974, on re-consideration was not implemented. As a result thereof the existing time limit for advance reservation in various classes remains unchanged.

Goods shed at Okhla Station (Delhi Division)

9377. SHRI RAJDEO SINGH: Will the Minister of RAILWAYS be pleased to refer to the reply given on the 4th December, 1973 to Unstarred Question No. 3323 regarding inward and outward wagons handled at Okhla Station in Delhi and state:

(a) whether the proposal for providing a covered goods sheds at Okhla Station in Northern Railway has since been examined; and

(b) if so, the time by which it will be provided there?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI): (a) and (b) The proposal for provision of additional goods shed facilities at Okhla station is still under consideration. It is expected to be finalised shortly.

Funds for formulation of Irrigation and Power Schemes in Chotanagpur and Santhal Parganas

9378. SHRI KARTIK ORAON: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Irrigation Commission takes note of the needs of the backward area in formulating schemes for irrigation and power and whether there is any special consideration in the matter of allotting funds; and

(b) if so, (i) the names of big irrigation projects in Chotanagpur and Santhal Pargana areas (ii) the acres of land proposed to be irrigated, and (iii) power supplied to this region in Fifth Five Year Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PR-

ASAD): (a) No criteria have been indicated by the Trigation Commission for formulating irrigation and power schemes and allotment of funds in the backward areas. All efforts are however, being made to take up more schemes in these areas. The draft Fifth Plan document also has emphasised on giving priority to tribal and backward areas in adopting new schemes.

(b) The Fifth Five Year Plan of Bihar is yet to be finalised.

Take-over of Irrigation and Power Projects by Centre

9379. SHRI KARTIK ORAON: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is any proposal to take over Irrigation and Power departments of all States by the Centre; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise

New Railway line between Lohardaga and Tori

9380. SHRI KARTIK ORAON: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to consider construction of a new Railway line between Lohardaga and Tori and conversion of narrow gauge line from Ranchi to Lohardaga which will

shorten the present route to Delhi by 250 kilometers; and

(b) if so, when would it be taken up?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). There is no proposal for construction of a new line between Lohardaga and Tori. However, a traffic survey for conversion of Ranchi-Lohardaga N.G. Section into B.G. has already been sanctioned on 8th January, 1974 and is in progress. A decision regarding the conversion will be taken after the survey is completed and the results thereof become known.

Declaration of Railways as Essential Services

9381. SHRI KARTIK ORAON: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Ministry has thought of declaring Railways as 'essential services' so that public would be relieved of the fear of persistent threat of strikes; and

(b) whether the Railway Minister has carefully considered the demands of Locomen and other connected Unions?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Railways are an essential public utility service and strikes cannot be resorted to except under provisions of the Industrial Disputes Act. Presently, however, even such a strike is illegal because of the promulgation of Defence of India Rules.

Demands as and when received are given due consideration and such action as is feasible is taken.

Proposal to run through train from Ranchi to Delhi and back

9382. SHRI KARTIK ORAON, Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry propose to run a through train from Ranchi to Delhi and back; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) No

(b) Does not arise

Execution of Baghalatj River Project of Ganjam district of Orissa

9383 SHRI GIRIDHAR GOMAN-
GO Will the Minister of IRRIGA-
TION AND POWER be pleased to
state

(a) whether the Baghalatj River Project of Ganjam district of Orissa is pending for execution due to water dispute between the Orissa and Andhra Pradesh,

(b) if so, the progress of the dispute reached for finalisation so far, and

(c) whether other two tributaries will be taken up for execution as per the first clearance project report?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRA-SAD) (a) Yes, Sir

(b) The Central Water & Power Commission has requested the concerned Chief Engineers of both the States to discuss and settle the dispute. The Chief Engineers have yet to meet and discuss the issue

(c) The construction of two weirs, across the tributaries of the Bahuda

river, namely the weir at Budagoda across the Poichandia Nala and the weir at Surangi across the Bogi Nala has been completed as part of Bahuda Project Stage-I,

Service tax to be paid by South Eastern Railway to N A C., Koraput

9384 SHRI GIRIDHAR GOMAN-
GO Will the Minister of RAIL-
WAYS be pleased to state

(a) the service taxes yet to be paid by the South Eastern Railway for its building at Koraput, Orissa to the N A C., Koraput,

(b) the reasons therefor, and

(c) when are the dues likely to be cleared up?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) to (c) The service charges payable to the N A C Koraput are being assessed. As soon as the assessment is over, the amount found due will be paid

Railway line between Kottayam and Madurai via Sabarimala

9385 SHRI S A MURUGANAN-
THAM Will the Minister of RAIL-
WAYS be pleased to state

(a) whether Government have taken a decision to construct a new railway line between Kottayam and Madurai via Sabarimala, and

(b) if so the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) (a) No

(b) Does not arise

Retirement benefits to Casual Labourers

9386. SHRI S. A. MURUGANANTHAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether lakhs of casual workers holding temporary status, but not yet regularised are considered ineligible for retirement benefits like pension and employer's share of contribution towards provident fund irrespective of length of service;

(b) if so, what are the other benefits allowed to them other than their own contribution, after so many years of service; and

(c) the number of such cases in the Jaipur Division of Western Railway, Hubli Division of South Central Railway, Guntakal Division of Southern Railway and Vijayawada Division of South Central Railway, where retirement benefits have been denied to casual labourers who had acquired temporary status, during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Casual labour on daily rates are not entitled to any Provident Fund or Pensionary benefits. Casual labour who have acquired temporary status are eligible like other temporary Railway employees to subscribe to the Provident Fund after one year of such service.

Such workers when appointed (after selection) to regular posts, become entitled to the benefits admissible under the rules to regular Railway employees.

(c) The information is being collected and will be laid on the Table of the Sabha.

Adoption of standing orders in respect of casual labourers

9387. SHRI S. A. MURUGANANTHAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether draft model Standing Orders under the Industrial Employment (Standing Orders) Act for adoption in respect of casual labourers have been received from the Ministry of Labour and Employment; and

(b) if so, the reasons for delay in adopting the same and circulating them to the Zonal Railways for implementation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) Model Standing Orders for application to casual labour in Central Government department undertakings were received from the Ministry of Labour and Employment for adoption as departmental rules. These rules have not been adopted on the Railways for the conditions of service of casual labour employed on the Railways are regulated by the rules contained in the Indian Railway Establishment Manual and the orders issued by the Railway Board from time to time. The Indian Railways have been granted exemption by the Central Government from the provisions of the Industrial Employment (Standing Orders) Act, 1946, under section 14 thereof.

Trains cancelled in Samastipur Division during the last three months

9388. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) how many trains on different lines under Samastipur Division of the North Eastern Railway have been cancelled and how many passengers were

affected as a result thereof during the last three months; and

(b) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). On an average, 30 pairs of passenger carrying trains were cancelled daily on Samastipur Division during 3 months ended March 1974, on account of difficult coal position, staff strikes/agitations and public agitations. It is not possible to indicate the number of passengers affected as a result of cancellation of these trains.

Negotiations with three Federations of Railway Employees

9388. **SHRI BHOGENDRA JHA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the three Central Federations of the Railway Employees have been negotiating for the acceptance of the minimum demands of the employees;

(b) if so, result of the negotiations;

(c) whether the three federation have been approached with the proposal of one Union on each Railway to be decided by secret ballot; and

(d) if so, their reaction, and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QUREHI): (a) and (b) The negotiations held with the Labour Organisations and the results of negotiations have been the subject matter of a statement made by the Minister for Railways on the floor of the House on 2nd May, 1974.

(c) and (d). The Minister for Railways had convened a conference of the office-bearers of All India Railwaymen's Federation and the National Federation of Indian Railwaymen and also representatives of 4 Central Trade Union Organisations, apart from some Hon'ble Members of Parliament taking interest in labour rela-

tions, on 4th February, 1974. At this conference a general consensus emerged, that in order; to have purposful negotiations and settlement between labour and administration, there should be only one Union which could be broad based and popular enough to represent all crafts and categories of Railway workers. The ways and means of achieving the objective of one union in each Railway are receiving consideration. It will naturally take some time to achieve this objective in view of the complicated nature of the issues involved.

Suggestions made by the Minister of Industries, Kerala on Geological Investigations

9390. **SHRI M M. JOSEPH:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Minister for Industries, Government of Kerala has brought to the notice of the Central Government that a Geologist who has been detailed to carry out Geological investigation in the mud banks off Cochin, has given any indication of two places in Kerala where oil is likely to be found in abundance;

(b) whether an ex-employee of the Burmah Oil Company, Assam has also suggested some places where oil can be explored; and

(c) if so, whether it is proposed to undertake these ventures immediately?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (c). The Minister for Industries, Government of Kerala wrote to the Minister of Petroleum & Chemicals on 4th March, 1974 inviting reference to two places mentioned by an ex-employee of Burmah Oil Company, Assam, where oil could be found. The places were investigated and found to be not prospective.

Proposal to convene a Conference on Electoral Reforms

939. **PROF. MADHU DANDA-VATE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to convene a conference of representatives of all the parties including the ruling Party and also eminent individuals outside party politics, to evolve a national consensus on electoral reforms including conduct of parties in the matter of fighting elections and raising of election funds; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): (a) The Representation of the People (Amendment) Bill based on the recommendations of a Joint Committee of both Houses, is before Parliament. It has been stated in the report of the Joint Committee that they "did not agree to the suggestion that opinion of various political parties and publicmen be invited for their consideration in view of the fact that the recommendations of the Election Commission, made on the basis of their experience in the conduct of General Elections and Mid-term polls both for State Assemblies and Lok Sabha, were made available to the Committee and also because all major political parties were represented in the Committee." In view of this, there is no proposal to convene a conference as suggested by the Hon'ble Member

(b) Does not arise

MRTP Commission's recommendations on application of Kesoram Cement Industries

9392. **PROF. MADHU DANDA-VATE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the M.R.T.P. Commission has submitted its unanimous re-

commendations on the application of Kesoram Cement Industries;

(b) if so, what are the recommendations;

(c) whether Government have modified the suggestions made by the M.R.T.P. Commission; and

(d) if so, what are the modifications made by Government?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Yes, Sir.

(b) to (d) It will be seen from paragraph 3 of the preamble leading to the issue of the Order under Section 22(3) read with Section 54 of the MRTP Act, dated the 21st March, 1974 laid on the Table of the House, along with the Report submitted by the MRTP Commission in respect of the Kesoram Industries and Cotton Mills Limited, on the 23rd April, 1974 that the Central Government had given the reasons for approving the proposal of the Company without stipulating the conditions recommended by the Commission

Generation of power by Power Houses in Eastern Zone

9393 **SHRI DEBENDRA NATH MAHATA:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total power generated by the power houses in Eastern Zone during 1972 and 1973, power house-wise; and

(b) the steps taken to create additional capacity during 1974-75, power-house-wise in this region?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The total power generated in the Eastern Zone during

1971-72 and 1972-73, power house-wise, is given in the statement attached (Annexure).

(b) The following power projects under construction are expected to be commissioned during 1974-75 in the region:—

<i>Orissa</i>	
Balmeila H.E. Project . . .	3 × 60 MW
<i>West Bengal</i>	
Santalidih Thermal . . .	1 × 120 MW
<i>D.V.C.</i>	
Chandrapura IV unit . . .	1 × 120 MW (under trial operations)
Chandrapura V Unit . . .	1 × 120 MW
<i>Assam</i>	
Namrup Thermal Extension . . .	1 × 30 MW

Statement

Name of Power House	Energy generated (GWH) during	
	1971-72	1972-73
1	2	3

I. ASSAM

1. Umtru (H) . . .	61.71	73.43
2. Umsumer (Barapani (H) . . .	40.80	45.46
3. Umiam (H) . . .	86.46	96.13
4. Chandrapur (T)	2.40
5. Namrup (GAS) . . .	219.84	249.02

II. ORISSA

1. Hirakud I & II . . .	1107.39	1049.21
2. Talcher (T) . . .	516.53	638.17

III. D.V.C.

1. Panchet Hill (H) . . .	185.64	97.73
2. Maithon (H) . . .	223.56	107.00

1	2	3
3. Bokaro (T) . . .	1030.33	809.84
4. Chandrapur (T) . . .	1903.86	2112.97
5. Durgapur (T) . . .	1107.22	1011.89
IV. WEST BENGAL		
1. Jaldhaka (H) . . .	20.19	48.00
2. Gouripur (T) . . .	76.96	81.59
3. Bandel (T) . . .	1366.71	1523.72
4. Durgapur Project (T) . . .	730.85	747.91
5. Dishergarh (T) . . .	51.36	53.45
6. Cossipore (T)] . . .	21.21	21.03
7. Southern (T) . . .	196.73	205.73
8. Mulajore (T) . . .	691.65	752.98
9. New Cossipore (T) . . .	824.29	876.61

Working of Diesel Power Stations in West Bengal

9394. SHRI DEBENDRA NATH MAHATA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the particulars of working of diesel power stations in West Bengal during the last three years; and

(b) the steps taken to increase the installed capacity to meet the present need in each power station?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) The requisite information is given in the statement, laid on the Table of the House. [Placed in Library. See No. LT-8930/74].

(b) The diesel power plants are used either for emergency or for peaking purposes in West Bengal. Recently, the Government of West Bengal have placed an order for two diesel generating sets of 3.5 MW each. The exact locations will be decided by the State Government depending on the power supply position in the area.

With the recent oil crisis, addition to diesel-electric generating capacity is discouraged.

Generation of power by Diesel Power Stations at Siliguri and Cooch Bihar

<i>Statement</i>			
		Installed capacity (K.W.)	Generation (M.Kwh)
<i>Siliguri</i>			
1970-71	.	2976	3.71
1971-72	.	3560	5.40
1972-73	.	3560	2.25
<i>Cooch Bihar</i>			
1970-71	.	2474	2.30
1971-72	.	3354	3.27
1972-73	.	3354	1.14

9395. SHRI DEBENDRA NATH MAHATA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether diesel power stations at Siliguri and Cooch Bihar are generating power as per installed capacity;

(b) if not, the reasons thereof; and

(c) the figures of energy generated there during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). Diesel power stations with aggregate installed capacities of 3560 kW and 3354 kW are located in Siliguri and Cooch Bihar respectively. These two towns get their main power supply from the Grid and these diesel plants are used either for emergency or for peaking purposes. Therefore, the question of generating power as per installed capacity does not arise. The quantum of energy generated and the installed capacity are shown in the statement attached.

Expenditure incurred on Gumti Hydel Project of Tripura

9396. SHRI DEBENDRA NATH MAHATA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total amount spent so far for Gumti Hydel Project in Tripura, year-wise; and

(b) the time by which the project is expected to be completed and the amount to be spent thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) and (b). The Gumti Hydel Project, estimated to cost Rs. 1273 lakhs is expected to be commissioned by December, 1975. The expenditure so far incurred on the Project is indicated below:—

(Rs. in lakhs)	
Upto end of 1968-69	129
During 1969 to 1972	289
1972-73	100
1973-74 (anticipated)	156

Survey for power requirements for North Eastern Region States in Fifth Plan

9397. SHRI DEBENDRA NATH MAHATA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether, in view of the industrialisation of North Eastern Region States, any survey has been made about the requirement of power in the 5th Plan period, State-wise; and

(b) if so, the present power resources and the prospect, during the said period?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) Yes, Sir.

(b) The generating capacity, as at present and as planned for the end of the Fifth Plan, is as under:—

	At present (1973-74)	By the end of Fifth Plan (1978-79)
Assam Meghalaya Mizoram	189 MW	337 MW
Manipur	10.8 MW	115.8 MW
Nagaland	2.1 MW	3.6 MW
Tripura	5.3 MW	15.3 MW
Arunachal Pradesh	4.5 MW	6.5 MW
Total :	212 MW	478 MW

विस्फोट करके बांध बनाने के लिये रूसी तकनीकी जानकारी

9398. श्री धनू लाल चन्नाकर :
श्री नवल किशोर शर्मा :

क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विस्फोट करके बांध बनाने के लिए रूसी तकनीकी जानकारी प्राप्त करने के बारे में सरकार के विचाराधीन कोई प्रस्ताव है ;

(ख) यदि हा, तो तत्सम्बन्धी मुख्य बातें क्या हैं ; और

(ग) ये बांध कहाँ बनाए जाएंगे तथा विस्फोट पर अनुमानित कितनी धनराशि खर्च होगी ?

सिंचाई और विद्युत मंत्रालय में उप मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) जी, नहीं ।

(ख) और (ग) प्रश्न नहीं उठता ।

Survey for proposed Nangal-Talwara Railway Line

9399. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether the orders for the final location-cum-Engineering survey for the proposed Nangal-Talwara-Railway line in two phases have been issued;

(b) if so, the date when the survey would start and the period by which it would complete the first phase i.e. 1st 50 kilometer from Nangal (upto Ambala); and

(c) the amount of money provided for carrying out this survey?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) A final location engineering Survey has been provided for in the budget for 74-75. The survey estimates are awaited from the Northern Railway.

(b) The survey work will commence as soon as the survey estimate awaited from the Northern Railway is sanctioned. It is difficult at this stage to indicate the period by which the first phase from Nangal up to Ambala will be completed.

(c) Rs. 3.00 lakhs in 1974-75.

Per Capita availability of Consumption of Power

9400. PROF. NARAIN CHAND PARASHAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the latest *per capita* availability and consumption of power for the whole country and each one of the North Western States J. & K. Himachal Pradesh, Punjab, Haryana, Rajasthan, U.P. and the Union Territories of Delhi and Chandigarh; and

(b) whether there is any plan to ensure the increased availability of power in such States among these as are lagging behind?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The *per capita* consumption of electricity for all India during 1972-73 was 96.6 KWh.

The *per capita* consumption of electricity in the North-Western States during 1972-73 is as under:—

Jammu & Kashmir	39.7 kwh
Himachal Pradesh	43.5 kwh
Punjab	165.4 kwh
Haryana	121.3 kwh
Rajasthan	58.5 kwh
U.P.	64.5 kwh

Union Territories

Delhi	301 kwh
Chandigarh	317 kwh

Per capita availability of power depends on generating capacity plus possible import over interconnections and cannot precisely be given.

(b) It is proposed to augment the power generating capacity by 5289.5 MW in the Northern region during the Fifth Five Year Plan which will ensure availability of power in the States of the region, including in the States presently lagging behind.

Setting up of a Regional Grid for Generation and distribution of power in North Western Region

9401. PROF. NARAIN CHAND PARASHAR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether there is a proposal to set up a regional grid for the generation and distribution of Hydro-electric power in the North Western region of the country; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) No, Sir. The Northern Regional Grid meets the needs of power transmission of the north-western area also.

(b) Does not arise.

Petrol pumps in Himachal Pradesh

9402. PROF. NARAIN CHAND PARASHAR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of petrol pumps in Himachal Pradesh as on 31st March, 1974;

(b) the number sanctioned during 1973-74; and

(c) the procedure adopted for allotment of petrol pumps?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) 44 Nos.

(b) One.

(c) the procedure adopted for allotted on the basis of customer potential in various towns/areas. There is no State-wise allotment of petrol pumps.

“Committee on Appointment of Officers in O. and N.G.C.”

9403. SHRI N. K. SANGHI: Will the & Power has therefore, been set up POWER be pleased to state:

(a) whether many top posts in O. & N.G.C. are lying vacant and if so, the number thereof; and

(b) whether the Haksar Committee has been entrusted with the task of finding out suitable personnel to man these posts and if so, reasons for delay in finding these personnel and by what time suitable persons will be posted?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): (a) No, Sir.

(b) An informal Committee was set up to assist the Minister of Petroleum and Chemicals in selecting a regular incumbent for the post of Chairman, ONGC. A regular incumbent has since been appointed to this post and he assumed charge of the post of Chairman ONGC on 10-4-1974.

Survey for non-implementation of Rural Electrification Schemes in Eastern Regions

9404. SHRI N. K. SANGHI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether many of the rural electrification schemes in Eastern regions of the country have not been implemented;

(b) whether any official survey has been conducted to find out how and why these schemes have failed and particularly their non-implementation in the areas which have been declared backward; and

(c) if so, particulars of the findings of the survey with regard to Rajasthan, Assam, West Bengal, Orissa and Meghalaya?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The programme of rural electrification is formulated by the State Governments and implemented through their State Electricity Boards. On the basis of statistics compiled, it has been observed that the progress of rural electrification in the Eastern Region is comparatively slow. A Committee under the Chairmanship of Union Deputy Minister for Irrigation & Power has, therefore, been set up to examine the pace of rural electrification in the Eastern States and suggest remedial measures. The report of the Committee is still awaited.

(b) and (c). No official survey has been conducted by the Central Government for this purpose.

Irrigation Projects under Inter-state Dispute

9405. SHRI SAT PAL KAPUR: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the names and number of irrigation projects which have become

the subject matter of inter-state disputes;

(b) the policy of Government in respect of those irrigation projects; and

(c) whether it is proposed by the Centre to take-over all such projects and start them at the earliest possible in the interest of the nation as the country is facing huge loss for not utilising the water resources?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The sharing of waters of the Krishna, Godavari, Narmada and Cauvery basins amongst the concerned States is under dispute.

37 major and 87 medium irrigation projects in these basins are pending clearance.

(b) No projects in these disputed basins can be cleared unless there is agreement among the concerned States regarding any project or till the award of the Tribunals appointed to adjudicate upon the disputes has been given.

(c) No, Sir.

National Rayon Corporation

9406. **SHRI MADHU LIMAYE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have received representation from M.Ps. shareholders of the National Rayon Corporation or the general public about extending the terms of the Government Director and about Government's duty to refuse approval to the elected directors (1973) of the said Corporation to prevent its take-over by the Kapadiyas;

(b) whether it is a fact that the Kapadiyas have been recently accused by the Bombay High Court of Malpractices and acting in a manner prejudicial to the public interest; and

(c) if so, the action taken by Government on these representations?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (c). Representations have been received from various quarters in regard to the affairs of the National Rayon Corporation Limited. These representations were taken into consideration by the Company Law Board while extending the terms of appointment of Government Directors upto the 30th June, 1974 and in rejecting the application under section 408(5) of the Companies Act in regard to the Directors elected in the Annual General Meeting held on the 11th May, 1973.

(b) The Bombay High Court have referred to the findings of the Company Law Board which go against the Kapadiyas and observed that Kapadiyas have not challenged the same.

Stay orders obtained by Coca Cola Export Corporation in respect of MRTP proceedings

9407. **SHRI MADHU LIMAYE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Coca Cola Export Corporation has obtained any stay order in respect of any MRTP proceedings;

(b) if so, the nature of the proceedings and the grounds on which stay order was given by the Delhi High Court;

(c) whether there was any technical lacuna in the Government reference; and

(d) if so, the steps taken by Government to cure the lacuna by amendment/fresh reference and to get the stay order vacated?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). On a petition made by the Company under Articles 226 and 227 of the Constitution of India, a Division Bench of the Delhi High Court, by an Order dated the 28th September, 1973 stayed the proceedings *ad-interim*. Subsequently, this stay was extended from time to time, and on the 18th December, 1973, the Division Bench passed an Order making the stay, absolute and directing the Company to file a rejoinder within four weeks from that date. No reasons were assigned by the Division Bench for granting the stay. Since the Company has not filed the rejoinder yet, the Court is being moved to post the case for a hearing at an early date.

(c) It is the contention of the Department that there is no technical or legal lacuna in the reference made to the Commission under Section 31 of the MRTP Act.

(d) Does not arise.

Negotiated settlement between Railway Ministry and Railway Employees

9408. SHRI MADHU LIMAYE: Will the Minister of RAILWAYS be pleased to state:

(a) what were the attempts made by the Railway Minister to reach an honourable, negotiated settlement with the Railway employees;

(b) what were the demands of the AIRF and the action committee;

(c) what were the financial implications of these demands; and

(d) whether the Railway Ministry made any reasonable counter offer, and if so, the financial implications thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) to (d). A statement has already been made by the Minister for Railways on the Floor of the Sabha on 2-5-1974. A copy is laid on the Table of the House. [Placed in Library. See No. LT-6931/74].

Fluctuation in Prices of Naphtha for Petro-Chemicals

9409. SHRI MADHU LIMAYE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what was the price of naphtha both for fertilizers and Petro-chemicals on 26th January, 1974;

(b) the changes made in the price of naphtha after that date till the end of April, 1974 for both uses;

(c) the reasons for wide fluctuations in the prices of naphtha for petro-chemicals during this period; and

(d) the names of the major consumers of naphtha in the Petro-chemical sector?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) The prices of Naphtha ex Bombay on 26-1-1974 were as under:

(i) Rs. 252.25 per metric tonne for fertilizer use.

(ii) Rs. 446.31 per metric tonne for non-fertilizer use.

(b) The prices of Naphtha ex Bombay (for non-fertilizer use) after 26-1-1974 were as under:—

		Rs. per M.T.	
w.e.f.	2-3-74	—	2320.06
w.e.f.	26-3-74	—	1000.00

(c) The prices of Naphtha for non-fertilizer use were increased to Rs. 2320.06 per M.T. ex Bombay w.e.f. 2-3-1974 to partly compensate the oil

companies for the losses on account of not allowing them to increase the prices of Kerosene, H.S.D. Oil and L.P. Gas to the full extent warranted by the increase in the prices of crude oil. However, taking into account the economics of the units using Naphtha for manufactures other than fertilizers the prices were reviewed and were reduced to Rs. 1000.00 per metric tonne ex Bombay *w.e.f.* 26-3-1974.

(d) The names of the major consumers of Naphtha in the Petro-Chemical Sector are as under:—

- (1) Indian Petro-Chemicals Corporation Ltd., Baroda.
- (2) Fertilizer Corporation of India Ltd., Trombay.
- (3) Union Carbide (India) Ltd., Bombay.
- (4) National Organic Chemical Industries Ltd., Bombay.
- (5) Indian Organic Chemicals, Bombay.
- (6) Plastic Resin and Chemicals, Tuticorin.

Power cut for Industrial and Agricultural Sections in 1973-74 and 1974-75

9410. SHRI MADHU LIMAYE: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) what were the power cuts effected in different States both for industrial and agricultural purposes in the year 1973-74;

(b) its estimated adverse impact on production in industrial and agricultural sectors; and

(c) the magnitude of power cuts likely to be imposed, State-wise in 1974-75?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) to (c). Due to the demand being greater than the power availability in several States, power restrictions of varying nature were enforced in the States from time to time during 1973-74 depending on the position of supply and demand.

While enforcing the restrictions the States have generally given priority to maintenance of adequate power supply to the agricultural and other essential consumers.

Power restrictions would no doubt have affected production in industrial and other sectors, but it is not possible to assess the impact on the production in different sectors due to power restrictions alone since, lower production in the different sectors could be due to variety of reasons apart from the power restrictions.

It is expected that the generating capacity in the country would be augmented by the addition of 2.3 million KW during the year 1974-75.

The nature of the monsoons in the catchment areas of the hydro electric projects would determine the availability of energy from this source. The extent of power cuts in each state would depend on the actual shortages if any, that may prevail.

Allegedly collection of Money by unauthorised Persons and Police in the Passenger Train on Barwadih Line

9411. KUMARI KAMLA KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that certain persons and the armed police in the passenger trains running on the Barwadih line collect money from the passengers without any authority and also harass the passengers; and

(b) if so, the steps being taken by Government to check this practice by B.F.F., other armed police and other persons?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) No such case has been reported.

(b) Does not arise.

Bogies of BD and GD passenger Trains running between Mughal Sarai, Dehri and Barwadih

9412. KUMARI KAMLA KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the attention of Government has been drawn towards the condition of the bogies of BD and GD passenger trains in the Eastern Railway running between Mughal Sarai, Dehri and Barwadih which do not have light and other facilities as a result of which passengers are subjected to thefts and robberies in the darkness; and

(b) if so, the action to be taken to provide lights and fans in these trains and to repair the bogies?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes. The train lighting in the GD and BD passengers has not been satisfactory mainly due to theft and pilferages of equipments, short supply of materials and frequent disturbances to the rakes.

(b) Steps have been taken to improve the supply of vital materials to ensure replacement of deficient/defective parts. A drive is being launched to contain the activities of unsocial elements operating in this area. Instructions have been issued to ensure that the rake disturbances are minimised.

Amendment of Companies Act to curb expenditures by Private Companies,

9413. KUMARI KAMLA KUMARI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to amend the Companies Act to put a check on the expenses of the private companies and to force them to minimise their expenses so that the cost of production in these industries may not be high; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) No, Sir. There are already provisions in the Companies Act for cost audit. Moreover, Companies engaged in production, processing, manufacturing or mining activities are called upon to maintain accounts containing particulars relating to utilisation of material or labour or other items of cost as may be prescribed by the Government in their books of account. Companies are also called upon to disclose certain details in their annual profit and loss account which have a bearing upon their cost of production. It is expected that these provisions would make not only efficiency audit possible but also bring about an awareness on the part of companies as to the need for minimising costs of production.

(b) Does not arise.

Late running of Trains on Barwadih Line (Eastern Railway)

9414. KUMARI KAMLA KUMARI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the passenger train running on Barwadih line in Eastern Railway always run late as a result

of which passengers in these trains always fail to catch the connecting mail/express trains;

(b) whether Government propose to take any action on the complaints made in this regard; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The running of train services on Barwadih line has not been satisfactory on account of various factors like staff agitations, adverse law and order situation, alarm chain pullings, disconnection of hose pipes, thefts and pilferages, interference with signalling and communication arrangements etc.

(b) All the complaints in this regard are looked into and cases of avoidable detentions are taken up with the staff concerned for suitable remedial action.

(c) Does not arise.

**Brand Names of
Foreign Firms**

9415. SHRI NAWAL KISHORE
SINHA:
SHRI SAT PAL KAPUR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether his Ministry are looking into the cases of some foreign firms functioning in the country regarding their brand names;

(b) if so, the particulars thereof; and

(c) the findings of the enquiry, if completed?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) to (c) Under the provisions of the MRTP Act the MRTP Commission has been request-

ed to look into the case of Colgate Palmolive India (P) Ltd. subsidiary of foreign company functioning in the country regarding its brand name. In this connection a reference has been made to the MRTP Commission under, Section 31(i) of the MRTP Act, 1969, to inquire and report, amongst others in respect of "selling not only what the company produces, but also a few products which it gets manufactured in other units and allowing such products to be sold under its own brand name while these products are manufactured for Colgate by outside agencies with indigenous raw materials and know-how, the Company reaps unreasonable profits to the detriment of the customer and the smaller units who produced such products, which may be considered as monopolistic trade practices as a result of which the cost relating to the production, supply and distribution of the products manufactured by the Company has unreasonably been increased."

The inquiry has not yet been completed. It may be stated that the provisions of Foreign Exchange Regulation Act and of Trade and Merchandise Marks Acts also provide for restrictions in the use of foreign brand names with which matter the Ministries of Finance, Industrial Development and Commerce, etc. are concerned.

Petitions filed in Madhya Pradesh High Court about elections to Legislative Assembly held in 1967

9416. SHRI RANABHADUR SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state the particulars of elections petitions pertaining to 1967 elections to Madhya Pradesh Vidhan Sabha still pending?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): No

election petition or election appeal pertaining to the general election of 1987 to the Legislative Assembly of Madhya Pradesh is pending.

Complaints against Deputy Chief, Commercial Superintendent (Claims), Western Railway

9417. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received complaints of corruption, bribery and favouritism against the Deputy Chief Commercial Superintendent (Claims) Western Railway;

(b) if so, whether the charges have been investigated; and

(c) if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) and (c). Out of the three complaints taken up for investigation, enquiries into one have been completed and the case is under examination for a reference being made to the Central Vigilance Commission, as required under the extant instructions governing the disposal of complaints against gazetted officers. Enquiries into the other two complaints are in progress.

Import of Roller-bearing Wheel Sets for Wagon Industry

9418. SHRI DEVINDER SINGH GARCHA Will the Minister of RAILWAYS be pleased to state:

(a) whether fresh negotiations with some countries have been made to import roller-bearing wheel sets for the wagon industry, and

(b) if so, the names of the countries and the progress made in this direction?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) While quotations received against our global tender No. GP-72, which was opened on 31-10-1973, were still under finalisation, the Trade Representation of the Socialist Republic of Romania in India expressed their anxiety to supply roller bearing wheel sets and stated that they had overlooked the advertisement of our tender. The Trade Representation have been asked to submit the quotation as early as possible. Their quotation is however, still awaited.

Financial assistance to Children of Widows of deceased Railway Employees in Receipt of Family Pension

9416. SHRI M. S. PURTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether any stipend or financial assistance is given by Government to the children of widows of those deceased Railway employees who are drawing family pension; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) Instructions have been issued to the Railways that Railway servants (not governed by the Workmen's Compensation Act) who die on duty owing to special risk/risk of office should be granted an educational allowance for children. This will be in addition to the pensionary benefits admissible to the families of the Railway servants concerned under the Extraordinary Pension Rules.

उच्च न्यायालयों में रिक्त पदों पर न्यायाधीशों की नियुक्ति में विलम्ब

9420. श्री एच० एस० पुरती :

श्री शिव कुमार जाल्जी :

क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या उच्च न्यायालयों की बेंचों में रिक्त पदों को भरने हेतु न्यायाधीशों की नियुक्ति का मामला विचाराधीन है ;

(ख) यदि हा, तो इस मामले में विलम्ब के क्या कारण हैं ; और

(ग) उक्त नियुक्तियां कब तक किये जाने की सम्भावना है ?

बिधि, न्याय और कम्पनी कार्य मंत्री (श्री एच० आर० गोखले) : (क) में (ग). कतिपय उच्च न्यायालयों में रिक्त स्थानों को भरने के लिए प्रस्ताव प्राप्त हो गए हैं और उन पर कार्यवाही की जा रही है। अन्य उन उच्च न्यायालयों में, जहां रिक्त स्थान हैं, नियुक्ति के लिए राज्य प्राधिकारियों द्वारा, जिन्हें स्मरण करा दिया गया है, प्रस्ताव भेजे जाने की प्रतीक्षा की जा रही है।

दूसरी श्रेणी के पासधारियों के लिये पृथक स्थान

9421. श्री लालजी भाई :

श्री महाबिषिक सिंह शास्त्री :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि

(क) क्या रेलवे में एक अग्रिम से तीसरी श्रेणी समाप्त करने के बाद दूसरी श्रेणी के

पासधारियों के लिए उचित स्थान की व्यवस्था नहीं की गई है ; और

(ख) यदि हा, तो इस सम्बन्ध में सरकार का क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद शफी कुरैशी) : (क) और (ख). 1-4-1974 से भारतीय रेलों से दूसरा दर्जा हटा लिये जाने के परिणामस्वरूप वर्तमान तीसरे दर्जे का नाम बदल कर दूसरा दर्जा कर दिया गया है। दूसरे दर्जे के पामधारी इन परिवर्तित दूसरे दर्जों में यात्रा करते हैं और वे बिना सरचार्ज दिए नये दूसरे दर्जे में शयन-स्थान प्राप्त करने के पात्र हैं।

जैसलमेर में तेल के लिए खुदाई कार्य

9422. श्री लालजी भाई :

श्री महाबिषिक सिंह शास्त्री :

क्या इंजीनियरिंग और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या राजस्थान में जैसलमेर जिले में तेल के लिए 1,000 फुट गहरी खुदाई की जा चुकी है ;

(ख) यदि हा, तो उनका क्या परिणाम निकला और वास्तव में कितने फुट गहराई तक तेल मिलने की सम्भावना है ; और

(ग) यह कार्य कब तक पूरा हो जायेगा ?

किरीलियन श्रीर रत्नायन मंत्रालय में
राज्य मंत्री (श्री कान्हाकुमारी) : (क)
जी हां ।

(ख) दिनांक 6-4-74 को प्रथम तक
1301.20 मीटर गहरी खूबाई हुई है ।
जिससे किसी महत्वपूर्ण तेल और गैस शो का
पता नहीं चलता है । मैसोजोइक सूज से
सम्बन्धित फार्मेशन की जांच करने के लिए
व्ययन कार्य 3500 मीटर की लक्षित गहराई
तक जारी रहेगा, 1200 मीटर और 3500
मीटर की गहराई के बीच उसके मिलने की
सम्भावना है ।

(ग) व्ययन कार्य प्रारम्भ करने के
उपरान्त शेष व्ययन कार्य को पूरा करने में
लगभग चार महीने और लगेंगे ।

मद्रास में कन्याकुमारी तक एक्सप्रेस गाड़ी
चलाना

9423. श्री लालजी भाई :

श्री महावीरक तिहू ब्राह्मण :

क्या रेल मंत्री यह बताने की कृपा करेंगे
कि :

(क) क्या सरकार ने मद्रास से कन्या-
कुमारी तक एक्सप्रेस गाड़ी चलाई है ;

(ख) क्या उक्त गाड़ी केवल तिरुनेलवैल्ली
तक जाती है जिसके परिणामस्वरूप यात्रियों
को असुविधा होती है ; और

(ग) यदि हां, तो उक्त गाड़ी को
कन्याकुमारी तक चलाने के बारे में सरकार
का क्या कार्यवाही करने का विचार है ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद
शकी कुरेशी) : (क) से (ग). मद्रास
एवम्बूर और कन्याकुमारी के बीच फिलहाल
कोई गाड़ी नहीं चलती । फिर भी, मद्रास
एवम्बूर और तिरुनेलवैल्ली के बीच चलने
वाली नं० 119 डाउन/120 अप का नाम
कन्याकुमारी एक्सप्रेस रखा गया है क्योंकि वे
कन्याकुमारी जिले तक आने-जाने वाले
यातायात को सम्हालती है । मीटर लाइन
की इन गाड़ियों को कन्याकुमारी तक और
वहाँ से चलाना सम्भव नहीं है क्योंकि कन्या-
कुमारी तक बन रही नयी लाइन बड़े धामान
की है ।

मद्रास से रामेश्वरम तक रेलवे लाइन

9424. श्री लालजी भाई : क्या रेल
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मद्रास से
रामेश्वरम तक रेलवे लाइन बनाने की कोई
योजना बनाई है अथवा इस बारे में कोई
सर्वेक्षण किया है जिससे माल को साया तथा
ले जाया जा सके ; और

(ख) यदि हां, तो उक्त रेलवे लाइन
के निर्माण पर कुल कितना खर्च आयेगा ?

रेल मंत्रालय में उपमंत्री (श्री मुहम्मद
शकी कुरेशी) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

बिजली के इन्धन के लिए प्रतिबन्ध

9425. श्री मन्मथी शर्मा : क्या सिंचाई और बिजुत्तु मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने बिजली की खपत को कम करने के उद्देश्य से गैर-सरकारी संस्थानों तथा दुकानों पर हाथ ही में अनेक प्रकार के प्रतिबन्ध लगाये हैं ;

(ख) क्या सरकार का विचार बिजली की खपत कम करने के उद्देश्य से सरकारी संस्थानों और कार्यालयों पर भी किसी प्रकार के प्रतिबन्ध लगाने का है ; और

(ग) यदि हाँ, तो उसका संक्षिप्त व्योरा क्या है ?

सिंचाई और बिजुत्तु मंत्रालय में उपसंचयी (श्री सिद्धेश्वर प्रसाद) : (क) से (ग) देश में बिजुत्तु संकट के कारण बिजुत्तु का प्रभावात्मक राशन करने के लिए कुछ मार्ग निर्देशन तैयार किए गए हैं और विभिन्न राज्य सरकारों एवं राज्य बिजली बोर्डों को परिपत्रित किए गए हैं। इन मार्गनिर्देशनों में अन्य बातों के साथ-साथ नियोन-साइनों, सजावटी रोशनी, आदियों तथा अन्य उत्सवों में सजावटी रोशनियों के प्रयोग में पाबन्दियाँ लगाने और दुकानों के कार्य-समय में कमी करने का सुझाव है। ये पाबन्दियाँ राज्यों द्वारा प्रत्येक राज्य में बिजुत्तु की उपलब्धता पर निर्भर करते हुए निजी एवं सरकारी उपभोक्ताओं पर लगाई जा रही है।

Improvement in Railway Quarters of Delhi Kishanganj Colony to avoid coming of dust

9426. SHRI PANNA LAL BARU-PAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether some complaints were received by the Railway Administration from the residents of Block No. 22, Railway Colony, Delhi Kishanganj against dust coming in their quarters from the coal siding in front of their quarters;

(b) if so, whether outdoor verandahs of Block No. 22 quarters have been closed with glass windows; but both sides of the verandahs are still open; and

(c) when glass windows will be provided on both sides of outside verandahs of the quarters?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Yes.

(b) and (c). It is proposed to provide glazed cover only to the front portion of the verandahs, the two sides being closed with bricks. This has already been done in respect of all the quarters on the ground floor. The work in first floor could not be carried out due to hindrance by the occupants.

Salt held up at Kuda Station

9427. SHRI P. M. MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that four lakh tonnes of salt is held up at Kuda station;

(b) what steps have been taken by the Railways to transport the same;

(c) whether a quota of 1,000 rail-ways wagons a month has been allotted for the Kuda salt but only less than 50 per cent of this was provided; and

(d) whether the Gujarat Salt Association has asked the Western Railway for more wagons and if so, the reaction of the Railways thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Outstanding indents for salt at Kuda station total upto 5607 wagons in all categories. Efforts are being made to step up loading of salt within the overall constraints adversely affecting the mobility of Railway wagons in recent months.

(c) The quota for loading of programmed salt from Kuda is 875 wagons per month and not 1000 wagons. The percentage of the actual loading to this quota was 92 during the period from January to March 1974.

(d) Yes. Efforts continue to be made to step up loading and in March 1974, the actual loading of programmed salt was more than the quota, the loading being 1143 wagons.

Polyester Fibre Manufacturers selling DMT Chips to Monopoly Units

9428 **SHRI P. M. MEHTA:** Will the Minister of PETROLEUM AND CHEMICALS AND COMPANY AFFAIRS be pleased to state:

(a) whether units licensed to manufacture Polyester Fibre like Indian

Organic Chemicals and Shree Synthetic Limited which were provided with imported DMT have sold DMT chips to other monopoly units like Modis, J. & K. Garware and Nirilon;

(b) if so, whether Chemicals and Fibres of India Limited, a subsidiary of I.C.I., are also indulging in similar corrupt practices;

(c) whether imported D.M.T. is converted into chips and sold to others for making huge profits which is not allowed under the rules;

(d) whether his attention was drawn to the above facts; and

(e) if so, what action has been taken against the firms held responsible for these practices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (e). A complaint was received in August, 1973, that certain polyester fibre manufacturers were selling polyester chips to other consumers instead of producing polyesteted fibre for which they were licensed. On checking up the position it was found that M/s Indian Organic Chemicals had sold 14.1 tonnes of chips of a value of Rs 2,81,100 to the following parties:—

Date	Party	Quantity (tonnes)	Value (Rs)
June, 1973	M/s Shree Synthetics	20	34,000
June, 1973	M/s Nirilon Synthetics	70	1,40,000
June, 1973	M/s Lamina Industries	01	2,100
August, 1973	M/s J. K. Synthetics	50	1,05,000
		141	2,81,100

Also, M/s Chemicals & Fibres of India Ltd. had loaned 2 tonnes to M/s Shree Synthetics for trial purposes in connection with the letter's

polyester filament yarn project. M/s Indian Organic Chemicals were immediately advised not to sell chips.

Both M/s. Indian Organic Chemicals and Chemicals and Fibres of India Ltd. were allocated DMT from imports as well as from that produced by Indian Petrochemicals Corporation Ltd. Both have been manufacturing polyester fibre.

M/s. Shree Synthetics are not licensed to produce polyester fibre.

The alleged misuse of DMT imported by M/s. Indian Organic Chemicals as actual user is under examination.

Failure of Government to curb Practices of Foreign Monopolists

9430. SHRI D. K. PANDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have failed to curb practices of big foreign monopolists like Firestone Company in respect of capitalising reserves, issuing bonus shares, remitting enormous sums abroad and other shady transactions; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). The information is being collected and it will be laid on the Table of the House.

दिल्ली में पेट्रोल पम्पों द्वारा की गई अनियमितता

9431. श्री शंकर दंगल सिंह : क्या पेट्रोलियम और रसायन मंत्रो यह बताने की कृपा करेंगे कि :

(क) दिल्ली में गत तीन महीनों में किन-किन पेट्रोल पम्पों की जांच के क्रम में अनियमितताएं पाई गईं और वे किन-किन प्रकार की थीं और क्या वे अनियमितताएं मिलावट अथवा कम माप की थीं तथा उनका संक्षिप्त विवरण क्या है; और

(ख) इस सम्बन्ध में किन-किन पेट्रोल पम्पों के विरुद्ध क्या-क्या कार्यवाही की गई है?

पेट्रोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री ब्राह्मदास जोशी) : (क) और (ख) गत तीन महीनों के दौरान जिन पेट्रोल पम्पों के मामले में अनियमितताएं पकड़ी गईं। पकड़ी गई अनियमितताओं के प्रकार उनके विरुद्ध की गई कार्यवाही और उनके नाम तथा पटल पर रखा गये विवरण पत्र में दिए गए हैं। [मंत्रालय में रखा गया। बेल्गिए संसदा एल.टी.—6932/74]//

Number of Large and Medium Industrial Houses in the Country

9432. SHRI C. K. CHANDRAPAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of large and medium industrial Houses in our country in 1973-74;

(b) their names, assets and profit or loss for the years 1971-72, 1972-73 and 1973-74; and

(c) the number of new industrial houses which entered the categories mentioned in part (a) above?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) to (c). According to the Revised Industrial Licensing Policy announced in February 1973, undertakings registered under Section 26 of the Monopolies and Restrictive Trade Practices Act, 1969 are considered as Large industrial houses. There are no other criteria in force, at present, to classify large and medium houses as referred to in the question.

A statement showing the names of all undertakings registered under section 26 of the M.R.T.P. Act upto 30-11-1972 was furnished in the Lok Sabha recently in reply to Unstarred Q. No. 4340 answered on 11-12-1973. These undertakings are not required to furnish information about the value of assets and profit or loss from year to year.